

Action Taken Report

In the matter before the Hon'ble National Green Tribunal (NGT), Western Zone Bench, Pune order O A No. 12/2022 i.e. Adity Roop Singh Chauhan versus Soumya Processors Pvt. Ltd. & Ors.

1) Major points in complaint:

the applicant alleging that death of 3 persons due to negligent activities of M/s Soumya Processors Pvt. Ltd. by not complying of the environment norms while reopening the operational activities of the industry without ensuring compliance with all safety protocols and environmental norms.

2) Direction:

As per order dated: 08.02.2022 “Hon'ble NGT directed to visit the place and submit the factual and action taken report in the matter ”.

In accordance to the order of Hon'ble NGT, the joint inspecting team under the District Collector & District Magistrate, Surat, Shri Aayush Oak, IAS comprising of the following officials from Directorate of Industries of the Surat Zone, and Gujarat Pollution Control Board (GPCB), Regional Office- Surat, inspected M/s Soumya Processors Pvt. Ltd, Surat, on 29/03/2022 :

1. Dr. J. D. Oza, Regional Officer, GPCB, Regional Office-Surat
2. D. M. Rathod, DEE, GPCB, Regional Office-Surat
3. R. A. Patel, Joint Director, DISH, Surat
4. Smt. Shefali Patel, Ass. Director, DISH, Surat.

Shri Anup Agrawal, Director of the unit was present during the visit and provided the required information.

ABOUT THE INDUSTRY :

M/S Soumya Processors Pvt. Ltd. is located at Block No. 494, Plot No. 1,2,3, Nr. Salasar Dyeing, Palsana, Surat, Gujarat. The unit is engaged in the manufacturing of Dyeing of Art Silk Fabric - 2,12,000 Meter/day. Unit has obtained Consolidated Consent & Authorization (CC&A) from GPCB vide consent Order AWH-112096, dated No. 28/03/2021 and valid up to 31-12-2025. (**Annexure-I**).

- District Industrial Safety and Health (DISH) office report letter dated 20-01-2022 shows that fire incident was take place on 20-01-2022 early morning at 03:30 AM in Grey Godown at first floor due to electric short-circuits and spread in industrial plant and 3 persons are died, copy of DISH report is attached as (**Annexure-II**).
- At the time of fire incident, 9 Nos. of fire fighter tankers (plain water) are utilized for controlling of the fire. Details of fire tenders deployed are attached herewith as (**Annexure – III**).
- Unit is member of Common Effluent Treatment Plan (CETP) of Gujarat Eco Textile Park (GETP). Generated industrial waste water was discharge in to underground line of CETP – GETPL for further treatment and disposal.

- Person contacted informed that waste water generated during the firefighting activity was flowed in to CETP drainage line through raw effluent collection tank and finally disposed to CETP of GETPL.
- Gujarat Pollution Control Board hence issued closure direction Under Section 31(A) of the Air Act - 1981 vide letter No. GPCB/CCA-SRT-1152(3)/ID-14086/623251, dated 16-02-2022. (**Annexure-IV**).
- For noncompliance with respect to the Air Act, Rs. Twenty five lacs (25,00,000/-) Interim Environmental Damage Compensation is imposed to M/s Soumya Processors Pvt. Ltd.
- Industry has paid compensation of Rs. Eleven lacs (11,00,000/-) to each death persons dependent (**Annexure-V**) and insurance claims of Iffcotokio company is under processes (**Annexure-VI**).

Encl:-

- 1) Report of Joint Inspection with Photographs
- 2) Direction Under Section 31(A) of the Air Act – 1981 to M/s Soumya Processors Pvt. Ltd.

REPORT OF JOINT INSPECTION CARRIED OUT AT M/S SOUMYA PROCESSORS PVT. LTD. IN COMPLIANCE OF ORDER OF HON'BLE NGT, WESTERN ZONE BENCH, PUNE IN THE MATTER OF ADITY ROOP SINGH CHAUHAN VERSUS SOUMYA PROCESSORS PVT. LTD. & ORS [OA NO. 12/2022]

BACKGROUND:

Hon'ble National Green Tribunal (NGT), Western Zone Bench, Pune passed an order in the matter of Adity Roop Singh Chauhan versus Soumya Processors Pvt. Ltd. & Ors [OA No. 12/2022] on 08-02-2022.

The matter is based on the proceedings initiated by Hon'ble NGT on receipt of representation from the applicant alleging that death of 3 persons due to negligent activities of M/s Soumya Processors Pvt. Ltd. by not complying of the environment norms while reopening the operational activities of the industry without ensuring compliance with all safety protocols and environmental norms. Hon'ble NGT directed to visit the place and submit the factual and action taken report in the matter.

In accordance to the order of Hon'ble NGT, the joint inspecting team under the District Collector & District Magistrate, Surat, Shri Aayush Oak, IAS comprising of the following officials from Directorate of Industries of the Surat Zone, and Gujarat Pollution Control Board (GPCB), Regional Office- Surat, inspected M/s Soumya Processors Pvt. Ltd, Surat, on 29/03/2022 :

1. Dr. J. D. Oza, Regional Officer, GPCB, Regional Office-Surat
2. D. M. Rathod, DEE, GPCB, Regional Office-Surat
3. R. A. Patel, Joint Director, DISH, Surat
4. Smt. Shefali Patel, Ass. Director, DISH, Surat.

Shri Anup Agrawal, Director of the unit was present during the visit and provided the required information.

ABOUT THE INDUSTRY :

M/S Soumya Processors Pvt. Ltd. is located at Block No. 494, Plot No. 1,2,3, Nr. Salasar Dyeing, Palsana, Surat, Gujarat. The unit is engaged in the manufacturing of Dyeing of Art Silk Fabric - 2,12,000 Meter/day. Unit has obtained Consolidated Consent & Authorization (CC&A) from GPCB vide consent Order AWH-112096, dated No. 28/03/2021 and valid up to 31-12-2025. (**Annexure-I**).

- District Industrial Safety and Health (DISH) office report letter dated 20-01-2022 shows that fire incident was take place on 20-01-2022 early morning at 03:30 AM in Grey Godown at first floor due to electric short-circuits and spread in industrial plant and 3 persons are died, copy of DISH report is attached as **Annexure-II**.

- At the time of fire incident, 9 Nos. of fire fighter tankers (plain water) are utilized for controlling of the fire. Details of fire tenders deployed are attached herewith as **Annexure-III**.
- Unit is member of Common Effluent Treatment Plan (CETP) of Gujarat Eco Textile Park (GETP). Generated industrial waste water was discharge in to underground line of CETP – GETPL for further treatment and disposal.
- Person contacted informed that waste water generated during the firefighting activity was flowed in to CETP drainage line through raw effluent collection tank and finally disposed to CETP of GETPL.
- During visit about 2 MT of burnt grey cloths waste material is observed within premises. As per contacted person they will be disposed off such waste in to TSDF.
- Gujarat Pollution Control Board hence issued closure direction Under Section 31(A) of the Air Act - 1981 vide letter No. GPCB/CCA-SRT-1152(3)/ID-14086/623251, dated 16-02-2022. (**Annexure-IV**).
- For noncompliance with respect to the Air Act, Rs. Twenty five lacs (25,00,000/-) Interim Environmental Damage Compensation is imposed to M/s Soumya Processors Pvt. Ltd.
- Industry has paid compensation of Rs. Eleven lacs (11,00,000/-) to each death persons dependent (**Annexure-V**) and insurance claims of Iffcotokio company is under processes (**Annexure-VI**).

Jigo

Dr. J. D. Oza
Regional Officer,
GPCB, Surat

31

Shri Aayush Oak, IAS
District Collector & District Magistrate,
Surat,

Photographs :





Photographs of burnt grey cloths waste material





GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 3(c) & 5(5) of the Hazardous Waste (Management and Handling & Trans boundary Movement) Rules 2008 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. **187666** dated **26-01-2021** for the **Consolidated Consent and Authorization (CC & A)** of this Board under the provisions of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,
M/s. Saumyaa Processors Pvt. Ltd.
Plot No: 1-2-3, Block No: 494,
Nr. Safasar Dyeing,
Palsana-394315,
Tal: Palsana. Dist: Surat.

1. Consent Order No. AWH-112096 Date of issue: 28-03-2021.
2. The consents shall be valid upto 31-12-2025 for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items products:

Sr. No.	Product	Quantity
1	Dyeing of Art Silk Fabrics	2,12,000 Meters Day

Subject to specific condition:

1. Give compliance of coal handling guidelines and provide for scrubber looking to quantum of coal being used boiler/Thermopack capacity immediately and submit documentary proof at Regional Office & Head Office within a month or immediately.
2. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
3. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
4. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
5. Industry shall provide dedicated storage facility for fly ash.
6. Industry shall comply with fly ash notification 1999 as amended from time to time.

M/s. Saumyaa Processors Pvt. Ltd.(ID-14083)

Page 1 of 8

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

3. CONDITIONS UNDER THE WATER ACT:

- 3.1. Source of Water:- Borewell.
- 3.2. The quantity of the fresh water consumption for industrial purpose shall not exceed 2030 KL/Day.
- 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 20 KL/Day.
- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 1330 KL/Day.(Total Booked load in CETP: 1700 KL/Day) 195 KL/Day to be reuse in process.
- 3.5. The quantity of domestic waste water shall not exceed 15 KL/Day.
- 3.6. Domestic effluent shall be disposed off through septic tank/soak pit system.
- 3.7. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of M/s. Gujarat Eco Textile Park Ltd(GETPL).

PARAMETERS	CETP INLET NORMS
PH	6.5 TO 8.5
Temperature	40° C
Colour (pt.co.scale) in units	100 units
Suspended Solids	300 mg/l
Oil and Grease	10 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20° C)	100 mg/l
COD	1000 mg/l
Total Dissolved Solids	2100 mg/l

- 3.8. The final treated effluent conforming to the above standards shall be fully conveyed into CETP of M/s. Gujarat Eco Textile Park Ltd(GETPL) through tanker of GETPL & in no case effluent shall be discharged in to Environment by any means.
- 3.9. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below:-

PARAMETERS	CETP OUTLET NORMS
PH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2.0 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BOD (5 days at 20 °C)	30 mg/l
COD	250 mg/l
Chlorides	600 mg/l
Sulphate	1000 mg/l
Bio-assay test	90 % Survival of fish after 96 hours in 100 % effluent
Fixed Dissolved Solids	2100 mg/l

OR

The applicant shall either stop or curtail its production activities if the effluent is not adequately treated by the CETP of GETPL to conform to the standards specified by G.P.C.B.

- 3.10. The applicant shall be responsible for conveyance of entire treated effluent to the CETP of M/s. GETPL & due care shall be taken to avoid any leakage or spillage of effluent during conveyance of treated effluent through drain.
- 3.11. Unit shall provide flow meters at inlet & outlet of ETP & maintain its record.
- 3.12. The applicant shall inform renewal/termination of CETP membership well in advance to GPCB.
- 3.13. The applicant shall be required to make storage facilities to store the primary treated effluent for at least 48 hours by providing acid proof brick lined impervious tanks:HDPE tanks.
- 3.14. The applicant shall make fixed arrangement for loading the effluent after primary treatment to the CETP. The unit shall not keep any by-pass line or system or loose or flexible pipe line for discharging effluent into the tanker of GETPL.
- 3.15. Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be conveyed alongwith industrial effluent to the CETP of GETPL.
- 3.16. Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks:ETP to measure the quantity of effluent discharging in to underground drainage system of GETPL.
- 3.17. The ENTIRE quantity of industrial effluent shall have to be conveyed by GETPL. In no circumstances the effluent either treated or untreated shall be discharged any where else.
- 3.18. Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 3.19. GETPL member unit have to modify / improve performance of existing Effluent treatment facilities for efficiency & adequacy in order to comply with prescribed in let standards.
- 3.20. The applicant shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of one month to GPCB & GETPL on or before fifth day of the succeeding month.
- 3.21. In case of shut-down of plant for more than three days for any reason, the GETPL unit member shall intimate to GETPL authority & GPCB well in advance for the better operation & management of CETP.
- 3.22. The authorized representative of GETPL may have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities:ETP (if required) of the applicant.
- 3.23. If the GETPL authority terminates the membership of the applicant for CETP, the GETPL member unit shall have to close down the manufacturing activities industrial operation of the process plant immediately until the GETPL membership is resumed.

M/s. Saumyaa Processors Pvt. Ltd.(ID-14083)

Page 3 of 8

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Outward No: 5828/2010

- 3.24. The applicant shall put up at the entrance a board displaying GETPLU membership number & date of joining of GETPLU, the name of unit, particulars of the products process and the name of proprietor/partners/directors of the unit and the electricity consumer number as on the record of GSECL.

4. CONDITIONS UNDER THE AIR ACT:

- 4.1. The following shall be used as a fuel in Steam Boiler, Thermo Pack, and D.G.Sets.

Sr. No.	Fuel	Quantity
1	Coal	34 MT/Day
2	Diesel	10 Lit/hr

- 4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.
- 4.3. The flue gas emission through stack attached to Steam Boiler, Thermo Pack, and D.G.Sets shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control system	Parameter	Permissible Limit
1	Steam Boiler (8 TPH)	30 (Common Stack)	Multi Cyclone Separator, followed by Bag filter Scrubber	Particulate Matter	150 mg/NM ³
	SO ₂			100 ppm	
	Thermopack (2000 U)		Multi Cyclone Separator, Teema Cyclone Separator followed by Bag filter Scrubber	Particulate Matter	150 mg/NM ³
				SO ₂	100 ppm
				NO _x	50 ppm
2	D.G.Set (500 KVA) Stand by	11	---	Particulate Matter	150 mg/NM ³
				SO ₂	100 ppm
				NO _x	50 ppm

- 4.4. There shall be no process emission from the manufacturing process as well as any other ancillary process.
- 4.5. Industry shall take adequate measure to control dusting due to storage, transportation & handling of Coal lignite & fly ash.
- 4.6. Industry shall comply with Coal handling guideline of the Board.
- 4.7. Industry shall comply with fly ash notification 1999 as amended from time to time.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

- 4.8. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source) other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT
PM 10	100 Microgram/M3
PM 2.5	60 Microgram/M3
SO ₂	80 Microgram/M3
NO _x	80 Microgram/M3

- 4.9. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

5. D.G. SETS CONDITIONS

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G. Sets standards:-

The flue gas emission through stack attached to D.G. Sets shall conform to the following standards.

- The minimum height of stack to be provided with each of the generator set shall be $H-h - 0.2 (KVA)^{1/2}$, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
- Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure room, and the averaged.
- The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- All efforts shall be made to bring down the noise level due to the D.G. Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G. Set manufacturer.
- A proper routine and preventive maintenance procedure for the D.G. Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

Page 5 of 8

M/s. Saumyaa Processors Pvt. Ltd.(ID-14083)

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

6. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

6.1 Authorization order No:- **AWH-112096** date of Issue: **28-03-2021**.

6.2 **M/s. Saumyaa Processors Pvt. Ltd.** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at **Plot No: 1-2-3, Block No: 494, N. Salasar Dyeing, Palsana-394315, Tal: Palsana, Dist: Surat.**

Sr. No.	Waste	Quantity MT/Year	Schedule-1/ Category	Facility
1	Chemical Sludge from waste water treatment	0.350	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site.
2	Used or Spent Oil	0.230	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.
3	Empty barrels/containers/liners contaminated with hazardous chemicals wastes	9.375	33.1	Collection, storage transportation and disposal to authorized decontaminator

6.3 The authorization shall be valid up to **31-12-2025**.

6.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

6.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.6.2 to the industry having valid CCA of this Board.

7. TERMS AND CONDITIONS OF AUTHORISATION

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous Waste and Other Waste Rules, 2016.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

8. GENERAL CONDITIONS: -

- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2. Applicant shall also comply with the general conditions given in annexure I.
- 8.3. Whenever due to accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions measures shall be implemented immediately to bring entire situation normal.
- 8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the

Page 7 of 8

M/s. Saumyaa Processors Pvt. Ltd.(ID-14083)

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

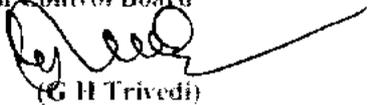
organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.

- 8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 8.7. The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 8.8. In case of change of ownership/management the name and address of the new owners/ partners /directors/proprietor should immediately be intimated to the Board.
- 8.9. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.

9. **SPECIFIC CONDITIONS:-**

- 9.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 9.2. Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 9.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 9.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 9.5. Unit shall comply provisions of E-Waste Management Rules-2016.
- 9.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 9.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding **ninety days**. Prior permission of the Board shall be obtained for extension of the storage period.
- 9.8. The occupier shall maintain the records of generation, sale, storage, transport, recycling, co-processing and disposal of hazardous waste and make available during the inspection.
- 9.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

For and on behalf of
Gujarat Pollution Control Board


(G. H. Trivedi)

Deputy Chief Environmental Engineer
Date:-

NO: GPCB/CCA-SRT-152(3)/ID-14083/

Issued to:

M/s. Saumyaa Processors Pvt. Ltd.

Plot No: 1-2-3, Block No: 494,

Nr. Salasar Dyeing, Palsana-394315,

Tal: Palsana, Dist: Surat.



સંયુક્ત નિયામક, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્યની અગ્રણી સુરત રીજીયન સુરત
"બી બ્લોક", દફતી માળ, કલ્યા સેવા સદન-૨, અડવાચાર્ડ-૨૬, સુરત
ફોન નં. ૦૨૬૧-૨૬૫૩૫૦૨, ફેક્સ નં. ૦૨૬૧-૨૬૫૩૫૦૧

Azadi Ka
Amrit Mahotsav

ક્રમાં/સં.નિ/ઓ.સ.સ્વ./સુ.રીજી/ ૩૮૪/૨૦૨૨
તા. ૧/૧૨/૨૦૨૨
20 JAN 2022

પ્રતિ,

કબજેદારશ્રી

સોશિયલ પ્રોસેસર્સ પ્રા.લી.

પ્લોટ નં.- ૧,૨,૩, બ્લોક નં.૪૮૪,

સાલાસર ડાઇગ પાસે, પલસાણા, સુરત.

- (૧) કારખાનાની તા.૨૦/૦૧/૨૦૨૨ ના રોજ શ્રી પી.એચ.પટેલ, નાયબ નિયામક, ઓ.સ.અને.સ્વા., સુરત અને શ્રી એ.આર.ઓઝા, ઓ.સ.અને.સ્વા. અધિકારી, સુરત સાથે કારખાનામાં તા.૨૦/૦૧/૨૦૨૨ ના રોજ વહેલી સવારે આશરે ૩:૩૦ કલાકે બનેલ આગના બનાવને કારણે થયેલ પ્રાણપાતક અકસ્માતની પ્રાથમિક તપાસ અર્થે નીચે સહી કરનારે મુલાકાત લીધી.
- (૨) કારખાનાનું લાયસન્સ નં.૬૭૩૫ છે જે ૫૦૦ કમદાર અને ૫૦૦ હોર્સપાવર માટે વર્ષ-૨૦૨૨ સુધી રિન્યુ થયેલ છે. કારખાનામાં ગ્રે કાપડનું ડાઇગ કરવાની ઉત્પાદન પ્રક્રિયા કરવામાં આવે છે.
- (૩) કારખાનામાં તા.૨૦/૦૧/૨૦૨૨ ના રોજ વહેલી સવારે આશરે ૦૩:૩૦ કલાકે પહેલા માત્રે આવેલ ગ્રે ગોડાઉન એરીયામાં ઇલેક્ટ્રીક શોર્ટસર્કિટના કારણે આગ લાગેલ હતી. જે આગ બાદમાં સમગ્ર કારખાનામાં ફેલાયેલ હતી. જે બાદમાં ક્યાર બીગેડની મદદથી આશરે સવારે ૧૦:૦૦ કલાકે કાબુમાં આવેલ હતી. કારખાનામાં આગના બનાવના કારણે ત્રણ વ્યક્તિ (૧) શ્રી જગદિશ રાણા રામ સુથાર, ઉ.વ.આ.૨૦, (૨) પ્રવિણ રાણારામ સુથાર, ઉ.વ.આ.૧૭ અને (૩) પ્રવિણ ઉર્ફે કન્નારામ ઉમેદરામ સુથાર, ઉ.વ.આ.૨૭ ગંભીર રીતે દાઝી જતા મૃત્યુ પામેલ હોવાનું જાણવા મળેલ છે. તેમજ કારખાનામાં આગ લાગવાના કારણે ગ્રાઉન્ડ ફ્લોર પર રહેલ મશીનરીઓ અને ગ્રે કાપડના જથ્થા અને બિલ્ડિંગના સ્ટ્રક્ચરને નુકશાન થવા પામેલ હતું.

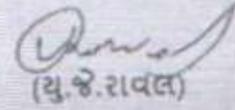
આમ, કારખાનામાં આવેલ શેડ અને સ્ટ્રક્ચર કે તેનો ભાગ આજની ગરમીના કારણે નબળો પડી ગયેલ છે અને આ ભાગ તુટી જવાની સંભાવના રહેલ છે. તેથી જો આ સમગ્ર બિલ્ડિંગનો કારખાનાના ભાગ તરીકે ઉપયોગ કરવામાં આવે તો ત્યાં કામ કરતા શ્રમયોગીઓની સલામતી અને જીંદગીને તાકીદનું જોખમ ઉભું કરે છે. જેથી હું શ્રી યુ.જી.રાવલ, કારખાના ધારા-૧૯૪૮ ની કલમ-૮ નીચે નીમાટેલ કારખાના નિરીક્ષક, કારખાનાધારાની કલમ-૯ હેઠળ મળેલ સત્તાની રૂબે કારખાનાધારા ૧૯૪૮ ની કલમ-૪૦(૨) હેઠળ કારખાનાના સમગ્ર બિલ્ડિંગમાં નીચેના સલામતીના પગલા લીધા સિવાય ઉત્પાદન પ્રક્રિયા બંધ કરવાનો હુકમ કરું છું.

સલામતીના પગલા :-

૧. કારખાનાના બિલ્ડિંગના બાંધકામને સક્ષમ સ્ટ્રક્ચરલ એન્જીનીયર પાસે તપાસ કરાવીને તેના રિપોર્ટ મુજબ નુકશાન પામેલ બાંધકામને સમારકામ કરવાની કામગીરી થોડા સુપરવીઝન સાથે કરવી.
૨. બાંધકામને સમારકામ કરવાની કામગીરી દરમિયાન કામ કરતા શ્રમયોગીઓને થોડા અને પુરતા સલામતીના સાધનો (PPE) જેવા કે સેફ્ટી હેલ્મેટ, સેફ્ટી શૂઝ, સેફ્ટી બેલ્ટ, હેન્ડ ગ્લોવ્સ, સેફ્ટી ગોગલ્સ પુરા પાડવા.

૩. કારખાનાના બિલ્ડિંગનું સમારકામ કરી તેનો કારખાનાના ભાગ તરીકે ઉપયોગ કરતા પહેલા બિલ્ડિંગનું મજબુતાઈ અંગેનું સ્ટેબીલીટી સર્ટીફિકેટ ગુજરાત કારખાનાના નિયમો- ૧૯૬૩ ના નિયમ-૩(સી) હેઠળ ફોર્મ નં.૧-એ પ્રમાણે સક્ષમ વ્યક્તિ પાસેથી મેળવીને રજુ કરવું.
૪. કારખાનામાં આવેલ મશીનરીઓ જેવી કે, જેટ ડાઇંગ મશીન, ડ્રમ વોશર મશીન, થર્મીક ફલ્યુઇડ ફિટર વગેરે બધી જ મશીનરીઓને ઉત્પાદન પ્રક્રિયા માટે ઉપયોગમાં લેતા પહેલા સક્ષમ વ્યક્તિ પાસે ટેસ્ટીંગ કરાવી તેના ટેસ્ટીંગ રીપોર્ટ નિચત નમુનામાં રજુ કરવા.
૫. કારખાનામાં આવેલ બોઇલરનો બોઇલર નિરીક્ષક પાસે તપાસ કરાવી તેમનો રીપોર્ટ રજુ કરવો.

સ્થળ :- સુરત.


(યુ.જે.રાવલ)

મદદનીશ નિયામક

ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય,

સુરત

નકલ રવાના :- પોલીસ સબ ઇન્સ્પેક્ટરશ્રી, પલસાણા પોલીસ સ્ટેશન, પલસાણા, સુરત.



સંયુક્ત નિયામક ઔદ્યોગિક સલામતી અને સ્વાસ્થ્યની કચેરી, સુરત રીઝર્વન સુરત
"શ્રી ખંડ", ૬૬૬૦ માથા કલ્યા સેવા સદન-૨, અકવાલાઈન્સ સુરત
ફોન નં. ૦૨૬૧-૨૬૫૩૫૦૨, ફેક્સ નં. ૦૨૬૧-૨૬૫૩૫૦૧



ક્રમાંક/સ.નિ/ખી.સ.સ્વ./સુ.રીજી/૩૨૨ 12022

તા. 1 / 2022

5 FEB 2022

પ્રતિ,

કબ્જેદારશ્રી

સૌમ્યા પ્રોસેસર્સ પ્રા.લી.

પ્લોટ નં.- ૧,૨,૩, બ્લોક નં.૪૯૪,

સાલાસર ડાઇંગ પાસે, પલસાણા, સુરત.

કારખાનામાં તા.૨૦/૦૧/૨૦૨૨ ના રોજ વહેલી સવારે આશરે ૩:૩૦ કલાકે બનેલ આગના બનાવના કારણે થયેલ પ્રાણઘાતક અકસ્માતના કારણે આપશ્રીના કારખાનાના ભાગ તરીકે ઉપયોગમાં ઉત્પાદન પ્રક્રિયા બંધ કરવા માટે કલમ-૪૦(૨) હેઠળ નો હુકમ પત્ર ક્રમાંક/સ.નિ/ખી.સ.સ્વ./સુ.રીજી/૩૮૪/૨૦૨૨ થી તા.૨૦/૦૧/૨૦૨૨ ના રોજ હુકમ કરેલ હતો. જેના અનુસંધાનમાં આપશ્રી દ્વારા કલમ-૪૦(૨) હેઠળ આપેલ હુકમ અંશત: ઉઠાવવા બાબતે તા.૩૧/૦૧/૨૦૨૨ ના રોજ આવક નં.૧૪૮૮ થી પત્ર અત્રેની કચેરીમાં લખેલ હતો. જેમાં આપશ્રી દ્વારા સૌમ્યા પ્રોસેસર્સ પ્રા.લી. ના બોઇલર અને થર્મીક ફલ્યુઇડ હિટર વિભાગનો ઉપયોગ પોતાના કારખાનાના ઉત્પાદનની પ્રક્રિયામાં ન કરી પરંતુ સૌમ્યા પ્રોસેસર્સ અને આનંદી સિલ્ક મિલ્સ વચ્ચે થયેલ MOU અંતર્ગત તેની સિસ્ટર કન્સર્ન આનંદી સિલ્ક મિલ્સના ઉત્પાદન પ્રક્રિયામાં કરવા માટે હુકમ ૪૦(૨) નુ અંશત: ઉઠાવવા માટે વિનંતી કરેલ હતી. જેના અનુસંધાને કારખાનાધારાની કલમ-૪૦(૨) હેઠળ આપવામાં આવેલ હુકમ અંગે જણાવવાનું કે, નિયામકશ્રીના તા.૦૫/૦૨/૨૦૨૨ ના પત્ર.ક્રમાંક:ડીઆઇએસએચ/ અકસ્માત/ ડા-૧૨/૨૦૨૨/૧૨૩ થી આપેલ હુકમ અંશત: ઉઠાવવા માટે મંજૂરી અત્રેની કચેરીથી તા.૦૫/૦૨/૨૦૨૨ ના રોજ કારખાનાધારાની કલમ-૪૦(૨) હેઠળનો હુકમ અંશત: ઉઠાવવામાં આવે છે. જેમાં આપશ્રી દ્વારા સૌમ્યા પ્રોસેસર્સ પ્રા.લી. ના બોઇલર અને થર્મીક ફલ્યુઇડ હિટર વિભાગનો ઉપયોગ પોતાના કારખાનાના ઉત્પાદનની પ્રક્રિયામાં ન કરી પરંતુ સૌમ્યા પ્રોસેસર્સ અને આનંદી સિલ્ક મિલ્સ વચ્ચે થયેલ MOU અંતર્ગત તેની સિસ્ટર કન્સર્ન આનંદી સિલ્ક મિલ્સના ઉત્પાદન પ્રક્રિયામાં કરવા માટે અંશત: હુકમ ઉઠાવવામાં આવે છે. કારખાનામાં આવેલ બોઇલર અને થર્મીક ફલ્યુઇડ હિટર વિભાગ સિવાયના ભાગમાં ફરીથી કારખાનાધારા -૧૯૪૮ ની કલમ-૪૦(૨) હેઠળનો મનાઇ હુકમ ઉઠાવવા માટે હુકમમાં દર્શાવેલ સલામતીના પગલાનુ પાલન કર્યા બાદ નવેસરથી મંજૂરી મેળવવાની રહેશે.


(યુ.જે.રાવલ)

મદદનીશ નિયામક

ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય

સુરત

નકલ રવાના :- પોલીસ સબ ઇન્સ્પેક્ટરશ્રી, પલસાણા પોલીસ સ્ટેશન, પલસાણા મગન

21 OCT 2019

18677

KOTAK MAHINDRA BANK LTD
K G POINT, GHOD DOD ROAD
SURAT 395007
GUJ/SOS/14/PH/AW/235/2008

64027 SPL. ADH. STAMP
144802 OCT 21 2019
12:59
R.0000300/-P86732



UNDERTAKING

1. Mr. Anup Brijmohan Agarwal, aged about 42 years, Director of M/s. Saumyaa Processors Pvt. Ltd., located at Plot no. 1,2,3, block no 494, Nr Salasar Dyeing, Taluka: palsana, district: Surat and residing at F/618, Green Avenue Apartment, Ghod Dod Road, Surat-395007, Gujarat do here by solemnly a firm an undertake as stated herein under:

1. We, M/s. Saumyaa Processors Pvt. Ltd., are mainly engaged in processing of "Dyeing of Art Silk Fabrics" at above referred site.
2. That, we have already obtained CC&A of the board AWH-92288, vide order no.: GPCB/CCA-SRT-1152(2)/460278, DATED: 05/07/2018 valid up to 08/01/2021.
3. That, M/s. Saumyaa Processors Pvt. Ltd. will use existing Steam Boiler - 8 TPH and Thermopack - 2000 U commonly with our sister concern M/s. Anandi Silk Mills Pvt. Ltd. Accordingly, M/s. Anandi Silk Mills Pvt. Ltd. shall also remove their existing Steam Boiler - 4 TPH and Thermopack - 1500 U after getting CCA - Amendment. Required steam shall be transferred through pipeline to M/s. Anandi Silk Mills Pvt. Ltd. by M/s. Saumyaa Processors Pvt. Ltd on chargeable basis. It will give benefit to environment as we will use common Steam Boiler, Thermoapack, APCM will leads to saving in electricity, may decrease air pollutant emission & other economic benefits.
4. At present permitted coal consumption by GPCB to M/s. Saumyaa Processors Pvt. Ltd is 24 MT/Day and M/s. Anandi Silk Mills Pvt. Ltd. is 10 MT/Day. So permitted total coal consumption for both units are 34 MT/Day. So we will run only 8 TPH Steam Boiler and 2000 U Thermopack for both units and coal consumption will be 24 MT/Day + 10 MT/Day = 34 MT/Day.

What is stated herein above is true to the best of my knowledge and the same I believed to be true.

Date: 21/10/2019



FOR SAUMYAA PROCESSORS PVT LTD
For, M/s. Saumyaa Processors PVC Ltd.

[Signature]
DIRECTOR

Mr. Anup Brijmohan Agarwal
(Director)

Place: Surat



BEFORE ME
[Signature]
21/10/2019
RAMPAL
Advocate & Notary
Govt. of India
SURAT (Gujarat)

Witness - M. Chh. Mahavir Jangra

IDENTIFIED BY
[Signature]
JAYESH M. NAGAR

Serial No. 18677

Ann. III

SAUMYAA PROCESSORS PVT. LTD.

Plot NO: 1-2-3, Block NO: 494,
Near Salasar Dye.Palsana, Surat.

FIRE TANKER USED

Name	Number of Tanker
Navsari Nagarpalika	1
Gandevi Nagarpalika	1
Palsana Enviro Protection Ltd	3
Bilimora Nagarpalika	1
SMC	2
Colourtex Industries	1

Thanking you,

For Saumyaa Processors Pvt. Ltd.

X [Signature]

Director

મહેસાણા, તા. ૨૦-૩-૨૦૨૦



જલસાગી વિજલાપોર નગરપાલિકા
નગર સેવા સદન, જલસાગી



સામાન્ય પહોંચ

બુક નં:

પહોંચ નં:
1790

પેસા ભરનાર નું નામ :-

રહે.

વોર્ડ નં: ઘર નં:

તા. ૨૦-૩-૨૦૨૦ ના રોજ
 ના તરફથી બાજુ પર
 લખ્યા બાબતના
 રૂ. ૧૫૬૭૦/-
 અંકે રૂ.
 આજરોજ મળ્યા છે.
 ૧૫૬૭૦/-

ના તરફથી બાજુ પર
 લખ્યા બાબતના
 રૂ. ૧૫૬૭૦/-
 અંકે રૂ.
 આજરોજ મળ્યા છે.

તા. ૨૦-૩-૨૦૨૦ માહે





ગણદેવી નગરપાલિકા



નગરપાલિકા કચેરી, ગણદેવી

જિ.નવસારી, ગુજરાત. ૩૯૬ ૩૬૦

ફોન નં. (૦૨૬૩૪) ૨૬૨૩૩૯, ફેક્સ નં. (૦૨૬૩૪) ૨૬૨૩૩૯

ઈમેઇલ. np_gandevi@yahoo.co.in

શ્રી નીલકંઠ પી. અણુધણ
ચીફ ઓફિસર

ફોન નં. (૦૨૬૩૪) ૨૬૨૨૨૩

જાવક નં. ૧૨૦ /૨૦૨૨

તા.૨૬/૦૫/૨૦૨૨

પ્રતિ,

અનુપ અગ્રવાલ,

સુમડીયા પ્રોસેસીંગ પ્રા.લી

બ્લોક.નંબર ૪૧૪

પલસાણા ચોકડી

વિષય :- આગ અકસ્માતના બીલ બાબત.

જય ભારત સહ ઉપરોક્ત વિષય અન્વયે જણાવવાનું કે, તા. ૨૦/૦૧/૨૦૨૨ ના રોજ. સવારે ૭:૪૦ કલાકે રોજ સુમડીયા પ્રોસેસીંગ પ્રા.લી બ્લોક.નંબર ૪૧૪ પલસાણા ચોકડી પાસે આવેલ સુમડીયા પ્રોસેસીંગ પ્રા.લી ફેક્ટરીમાં લાગેલ આગની ટેલીફોનથી જાણ થતા નગરપાલિકા વોટર બ્રાઉઝર ગાડી નં. જીજે ૨૧, જી. ૦૭૫૫ તથા સ્ટાફને મોકલી આગ બુઝાવવામાં આવેલ છે. જેનું સેવાનું બીલ રૂ. ૮૯૨૦/- (અઠી રૂપિયા આઠ હજાર નવસો વીસ રૂપિયા પુરા) અત્રેની કચેરીને ચુકવવાના થાય છે. જે અત્રેની કચેરીએ ભરી જવા નોંધ લેશો.



ચીફ ઓફિસર
ગણદેવી નગરપાલિકા



ગણદેવી નગરપાલિકા



આગ/અકસ્માત સર્વિસ ચાર્જ બીલ

વોટર બ્રાઉઝર ગાડી નં:- જીએ ૨૧, જી.૦૭૫૫

બીલ નંબર F 03 2022

તા. ૧૭-૦૧-૨૦૨૨		સમય: ૭:૪૦ સવારે થી ૭:૦૦ ક્લાકે સાંજે પરત			સ્થળ:- બ્લોક.નંબર ૪૧૪ સુમડીયા પ્રોસેસીંગ પ્રા.લી પલસાણા ચોકડી			
વેર એન્ડ ટેર	ડિઝલ	ફોમ	સર્વિસ ચાર્જસ	આગ અકસ્માતમાં મોકલેલ કર્મચારીઓના નામ	રોજીંદો પગાર	ભથ્થા રકમ	કુલ રકમ(૬+૭)	કુલ(૪+૮)
૧	૨	૩	૪	૫	૬	૭	૮	૯
૯૯૪	૪૯૧૪			પિનલ આર. પટેલ	૪૭૩	૧૧૦	૫૮૩	૯૯૨૦/-ચુકવવા પાત્ર રકમ
				પાર્થ જી. પટેલ	૩૪૩	૧૧૦	૪૫૩	
				ખાપુંભાઈ હળપતિ	૫૫૦	૧૧૦	૬૬૦	
				શૈલેષ હળપતિ	૩૩૨	૧૧૦	૪૪૨	
				ભગુભાઈ એસ. હળપતિ	૩૩૨	૧૧૦	૪૪૨	
				યોગેશભાઈ પટેલ	૩૩૨	૧૧૦	૪૪૨	
કુલ			૫૮૯૮				૩૦૨૨	૯૯૨૦



ચીફ ઓફિસર
ગણદેવી નગરપાલિકા
બી

825

■ નગરપાલિકા ગણદેવી ■



No. : _____

સામાન્ય પહોંચ

શ્રી અણુપ્રકાશ અણુવાલ તરફથી
 રા. ૮૦૨૦૬ (અંકે રા. અણુ કમર નવસી પીપ્પા પુરા) ની
 રકમ અણુ અણુસ્માલ દી. ને ખાતે મળી છે.

તારીખ ૨૨-૦૨-૨૦૨૨

Rinell.
વસુલ કરનાર કારકુનની સહી

PALSANA ENVIRO PROTECTION LTD.**(Fire & Emergency Service Division)**

Block No 527-528, Opp. Mc Donald, Mumbai-A'bad N. H. No. 8,
Near Kadodara Char Rasta, Village - Umbhel, Tal. Kamrej, Dist.: Surat-394 325
GSTIN/UIN : 24AACCP1370P1Z9, CIN : 73100G1999PLC035640
Tel: 7567875554, 7575005850/60 Website : www.palsanaenviro.com
E-mail : accounts@palsanaenviro.com

Invoice No : PEPL/21-22/44

Date: 21/01/2022

Date of Fire / Incident

: 20/01/2022

Charges For

Fire & Emergency Service

Name Of The Party

: Saumyaa Processors Pvt. Ltd.

Location

: Plot No.1-2-3, Block No. 494,
Near Salasar Dyeing, Village-Palsana,
Tal.- Palsana, Dist. Surat.

GSTIN/UIN

: 24AANCS0447F1ZG

S. N.	Charges For Particular	Service Charges (In Rs.)		Usage Report	
		For PEPL Member	For Non PEPL Member	Total Unit	Amount Rs.
	SAC Coad: 999126		√		
	Service Charges For				
1	-Water Brouser- II	1000/Hrs.	1500/Hrs.	14 Hrs	21,000
	- Foam Tender	1000/Hrs.	1500/Hrs.	12 Hrs	18,000
	Diesel/Oil Charges Incl. Pumping				
2	-Water Brouser- II	15.00/km	30.00/km	221 KM	6,630
	-Mini Tender	10.00/km	20.00/km	183 KM	5,490
	Charges of Material Used;				
3	-Water - Brouser/ Foam Td.	1000/- tanker	2000/- tanker	2	4,000
	- Mini Tender	500/- tanker	1,000/- tanker	-	-
	-Foam Compound	75/Ltr	75/Ltr	-	-
4	Pay Of Fire Officer	600/-No	1200/No.	2	2,400
5	Pay Of L.F.M	500/No.	1000/No.	1	1,000
6	Pay Of Driver	500/No.	1000/No.	2	2,000
7	Pay Of Fireman	300/No.	600/No.	6	3,600
8	Any Other			-	-
	Taxable Amount				64,120
	Add: SGST @ 9%				5,771
	Add: CGST @ 9%				5,771
	Total Amount Rs.				75,662

Note : Payment Should be made in Favor of " Palsana Enviro Protection Limited" within 7 days of incident otherwise interest penalty Rs. 500/- per day will be charged from very first day.

Shubh
Fire Officer

Shang
CEO, PEPL



PALSANA ENVIRO PROTECTION LTD.**(Fire & Emergency Service Division)**

Block No 527-528, Opp. Mc Donald, Mumbai-A'bad N. H. No. 8.

Near Kadodara Char Rasta, Village - Umbhel, Tal. Kamrej, Dist.: Surat-394 325

GSTIN/UIN : 24AACCP1370P1Z9, CIN : 73100GJ1999PLC035640

Tel: 7567875554, 7575005850/60 Website : www.palsanaenviro.com

E-mail : accounts@palsanaenviro.com

Invoice No : PEPL/21-22/45

Date: 21/01/2022

Date of Fire / Incident

: 20/01/2022

Charges For

: Fire & Emergency Service

Name Of The Party

: Saumyaa Processors Pvt. Ltd.

Location

: Plot No.1-2-3, Block No. 494,
Near Salasar Dyeing, Village-Palsana,
Tal.- Palsana, Dist. Surat.

GSTIN/UIN

: 24AANCS0447F1ZG

S. N.	Charges For Particular	Service Charges (In Rs.)		Usage Report	
		For PEPL Member	For Non PEPL Member	Total Unit	Amount Rs.
	SAC Coad: 999126		√		
1	Service Charges For				
	-Water Brouser- I	1000/Hrs.	1500/Hrs.	5 Hrs	7,500
	- Foam Tender	1000/Hrs.	1500/Hrs.	-	-
2	Diesel/Oil Charges Incl. Pumping				
	-Water Brouser- I	15.00/km	30.00/km	81 KM	2,430
	-Mini Tender	10.00/km	20.00/km	-	-
3	Charges of Material Used;				
	-Water - Brouser/ Foam Td.	1000/- tanker	2000/- tanker	1	2,000
	- Mini Tender	500/- tanker	1,000/- tanker	-	-
	-Foam Compound	75/Ltr	75/Ltr	-	-
4	Pay Of Fire Officer	600/-No	1200/No.	1	1,200
5	Pay Of L.F.M	500/No.	1000/No.	1	1,000
6	Pay Of Driver	500/No.	1000/No.	1	1,000
7	Pay Of Fireman	300/No.	600/No.	4	2,400
8	Any Other			-	-
	Taxable Amount				17,530
	Add: SGST @ 9%				1,578
	Add: CGST @ 9%				1,578
	Total Amount Rs.				20,686

Note : Payment Should be made in Favor of " Palsana Enviro Protection Limited" within 7 days of incident otherwise interest penalty Rs. 500/- per day will be charged from very first day.

Shah
Fire Officer

Shah
CEO, PEPL



PALSANA ENVIRO PROTECTION LTD.**(Fire & Emergency Service Division)**

Block No 527-528, Opp. Mc Donald, Mumbai-A'bad N. H. No. 8,
Near Kadodara Char Rasta, Village - Umbhel, Tal. Kamrej, Dist.: Surat-394 325

GSTIN/UIN : 24AACCP1370P1Z9, CIN : 73100GJ1999PLC035640

Tel: 7567875554, 7575005850/60 Website : www.palsanaenviro.com

E-mail : accounts@palsanaenviro.com

Invoice No : PEPL/21-22/46

Date: 21/01/2022

Date of Fire / Incident

: 21/01/2022

Charges For

Fire & Emergency Service

Name Of The Party

: Saumyaa Processors Pvt. Ltd.

Location

: Plot No.1-2-3, Block No. 494,
Near Salasar Dyeing, Village-Palsana,
Tal.- Palsana, Dist. Surat.

GSTIN/UIN

: 24AANCS0447F1ZG

S. N.	Charges For Particular	Service Charges (In Rs.)		Usage Report	
		For PEPL Member	For Non PEPL Member	Total Unit	Amount Rs.
	SAC Coad: 999126		√		
1	Service Charges For				
	-Water Brouser- I	1000/Hrs.	1500/Hrs.	2 Hrs	3,000
	- Foam Tender	1000/Hrs.	1500/Hrs.	-	-
2	Diesel/Oil Charges Incl. Pumping				
	-Water Brouser- I	15.00/km	30.00/km	25 KM	750
	-Mini Tender	10.00/km	20.00/km	-	-
3	Charges of Material Used;				
	-Water - Brouser/ Foam Td.	1000/- tanker	2000/- tanker	-	-
	- Mini Tender	500/- tanker	1,000/- tanker	-	-
	-Foam Compound	75/Ltr	75/Ltr	-	-
4	Pay Of Fire Officer	600/-No	1200/-No.	1	1,200
5	Pay Of L.F.M	500/-No.	1000/-No.	1	1,000
6	Pay Of Driver	500/-No.	1000/-No.	1	1,000
7	Pay Of Fireman	300/-No.	600/-No.	3	1,800
8	Any Other			-	-
	Taxable Amount				8,750
	Add: SGST @ 9%				788
	Add: CGST @ 9%				788
	Total Amount Rs.				10,326

Note : Payment Should be made in Favor of " Palsana Enviro Protection Limited" within 7 days of incident otherwise interest penalty Rs. 500/- per day will be charged from very first day.

[Signature]
Fire Officer

[Signature]
CEO, PEPL



બીલીમોરા નગરપાલિકા



નગર સેવા સદન, ગાયત્રી મંદિરની સામે,
સોમનાથ રોડ, બીલીમોરા - ૩૮૬૩૨૧
તા. ગણદેવી, જી.નવસારી (ગુજરાત)

નગર સેવા સદન : ૨૭૮૬૧૧
પ્રમુખ (ઓ) : ૨૮૦૪૭૦
ચીફ ઓફિસર (ઓફિસ) : ૨૮૯૦૩૭
ફાયર બ્રિગેડ : ૨૮૫૬૩૭



E-mail id : (1) np_bilimora@yahoo.co.in
(2) bilimoranagarpalika278611@gmail.com

web site : www.bilimoranagarpalika.com

બી.ન.નં.૩૫૬૭ /૨૧-૨૨

તા. ૨૨/૦૨/૨૦૨૨
૨૫

પ્રમાણપત્ર

આથી પ્રમાણપત્ર આપવામાં આવે છે.કે,તા.૨૦/૦૧/૨૦૨૨ ના રોજે સવારે ૭.૦૦ કલાકે સૌમ્યા પ્રોસેસ પ્રા.લી.માલિક અનુપ અગ્રવાલ ને ત્યા લાગેલ આગની જાણ નગરપાલિકાના ફાયર શાખાને ફોન દ્રારા થતા ફાયર ફાઈટર ગાડી નં.જીજે.૨૧.જી.૨૧૬ તથા નગરપાલિકાના કર્મચારીને મોકલી, આગ બુજાવવામાં આવેલ જે બદલ આ પ્રમાણપત્ર આપવામાં આવેલ છે.


ચીફ ઓફિસર
બીલીમોરા નગરપાલિકા

બીલીમોરા મ્યુનિસિપાલિટી



લેડ IDBI

સેક્ટ. "221654"

સામાન્ય પહોંચ

No. 9981

ઓફિસ - એફ.વી. બુલ્ડોઝર - તથા સેફ્ટી

ફાઇલ નંબર

શ્રી સૌમ્યા મોસેસનાથ મોહન (અંગુલ નેત્રવાળા) તરફથી

શ્રી લગુભાઈ (અંકે શ્રી. જામ. હોમ 2 આવા સેક્ટોરેલ પોલીસ સ્ટેશન પુરા) ની

રકમ 2500 ને ખાતે મળી છે.



તારીખ : 22-02-2022

વસુલ કર મળી સહી

S.M.C. P. No. 3153-1000-3-20



સુરત મહાનગરપાલિકા

ફાયર એન્ડ ઈમરજન્સી સર્વિસીસ
મુગલીસરા, સુરત-૩૯૫૦૦૩.

177

પ્રમાણપત્ર

આથી પ્રમાણપત્ર આપવામાં આવે છે કે તા. ૨૦/૦૧/૨૦૨૨ ના રોજ ૦૪:૪૫ PM કલાકે

શ્રીમતી અમીલાબાઈ - ૯૨૫૧૨૩૬૭ તરફથી શ્રીમતી પ્રિયંકાબાઈ પ્રા.ભી. પ્લોટ નં. ૧,૨,૩,
પ્લોટ નં. ૪૬૪, સામગ્રી ડાઉંગ નાઉક, પલસાડા, સુરત.

વિગતવાળી મિલકતમાં આગ લાગ્યાનો કોલ ફાયર એન્ડ ઈમરજન્સી સર્વિસીસ ખાતાનાં કંટ્રોલરમને મળેલ.

જેના સંદર્ભમાં ફાયર એન્ડ ઈમરજન્સી સર્વિસીસ ખાતાના કોમિશ્નર (FRC), ડીડાલી,

ડુંભાલ

ફાયર

સ્ટેશનના અધિકારી ડીડાલીના સુપરવિઝર પિતરાપાંત તિવારી

વાહન નં. કોમિશ્નર (FRC), ડીડાલી, ડુંભાલ

ફાયર

એન્જીન / વોટર ટેન્કર / કેઈન / હાઈડ્રોલીક પ્લેટફોર્મ / રેશ્યુ ટેન્કર / કુ સહિત રવાના થયેલ. અને આગ બુઝાવવાની કામગીરી પૂર્ણ કરી ૧૨:૩૩ PM કલાકે ફાયર સ્ટેશને પરત આવેલ.

સદર આગના બનાવની નોંધ ફાયર ખાતામાં દફતરે અનુક્રમ નં. ૨૦૬૦

તા. ૨૦/૦૧/૨૦૨૨ થી કરવામાં આવેલ છે.

વહીવટી ફી રૂા. ૧૦/- રસીદ નં. ૧૬૬/૩ તા. ૦૫/૦૨/૨૦૨૨ થી

વસુલ લીધેલ છે.



એફઈએસ/જાવક નં. ૨૪૬૫
તા. ૦૫/૦૨/૨૦૨૨

પ્રમીલ ફાયર ઓફીસર
સુરત મહાનગરપાલિકા.



Surat Municipal Corporation

સુરત મહાનગરપાલિકા

Date & Time : 09/02/2022 13:37:58

સુરત મહાનગરપાલિકા
ગોલધરા રોડ, સુરત-૩૯૫૦૦૩
૦૨૬૧-૨૨૩૩૧૬-૧૬
www.suratmunicipal.gov.in

57YUPB6NGQ22

F1

Payer's Copy
Payment Receipt CIVIC Application IND

Scroll No : 161 / 3

Name & Address : SAUMYA PROCESSORS PVT. LTD.
PLOT No. 1-2-3, BLOCK No. 494, NR. SALASAR DYEING PALSANA, SURAT.

Remark : DT : 20-01-2022 NA ROJ AGA LAGLE.

#	Particular	Remark	Amount	Center	Fire-Fighting Depart
1	Other			Financial Yr.	2021-2022
	A.Copy of fire Certificate admin.charges		10.00	Total Amt.	10.00
				Amount In Word	Ten Rupees Only
				Cashier No.	47641
				Cashier Name	BHARAT BABULAL PATEL
				Cashier Signature	

Payment Mode	Amount	Institute	Detail	Date
Cash	10.00			

Date & Time : 09/02/2022 13:37:58

www.suratmunicipal.gov.in

Scroll No : 161 / 3

Name & Address : SAUMYA PROCESSORS PVT. LTD.
PLOT No. 1-2-3, BLOCK No. 494, NR. SALASAR DYEING PALSANA, SURAT.

Remark : DT : 20-01-2022 NA ROJ AGA LAGLE.

#	Particular	Remark	Amount	Center	Fire-Fighting Depart
1	Other			Financial Yr.	2021-2022
	A.Copy of fire Certificate admin.charges		10.00	Total Amt.	10.00
				Amount In Word	Ten Rupees Only
				Cashier No.	47641
				Cashier Name	BHARAT BABULAL PATEL
				Cashier Signature	

Payment Mode	Amount	Institute



SURAT MUNICIPAL CORPORATION
 FIRE & EMERGENCY SERVICES
 HEAD QUARTERS, MUGLISARA,
 SURAT - 395 003. (GUJ)

91-261 (O) SMC : 2423751 TO 56, 2422285/86 EXT.229, FAX:2451935 / 2422110 [M] 97243 45553

TO, Saumya Processors Pvt Ltd

[Schedule -A-01/02]
 [Out city Bill]

Plot No. 1/8/13 Block No. 494, Near
Sahasra Dya, Vill. Palsana, Ta. Palsana, Dist. Surat Gujarat
GST- 24AANCS0447 FZC
 Sub : Fire Fighting Charges of Outside Municipal Limit Area

Sir,

With the subject to above, Fire & Emergency Services Department were provided Fire Vehicle on dated: 20/01/2022, from 05:38 AM/PM hrs. to 12:39 AM/PM hrs. from Dinaloli/Hubli Fire Station used for Water Buzzer Fire Fighting Used For Saumya Processors Pvt Ltd mill (see Fire charges Bill

Fire Fighting charges of the vehicles are as below:

01. Fire Engine Charges Rs.6250.00 per day (08 Hrs. to constitute a day) <u>02 Engine</u>	Rs. <u>12,500 = 00</u>
02. Rs. 1560.00 for additional 02 Hrs.	Rs. <u>-</u>
03. Rs. 1200.00 per Hrs. Operational Cost <u>07</u> or part there of	Rs. <u>8,400 = 00</u>
04. Foam/DCP Consumption Charges (..... Ltrs./ kg x Rs.per Ltrs./ kg)	Rs. <u>-</u>
05. Others.....	Rs. <u>-</u>
06. Total	Rs. <u>20,900 = 00</u>

Total Rs. In words [.....]

Kindly Pay the above mentioned charges by Cash/ Cheque/ DD in favour of "Municipal Commissioner, Surat Municipal Corporation [Payable at Surat]

FES/Outward No.
 Date : / / 201

Chief Fire officer
 Fire & Emergency Services
 Surat Municipal Corporation



Surat Municipal Corporation

સુરત મહાનગરપાલિકા
સુરત, ગુજરાત
www.suratmunicipal.gov.in

Payer's Copy
Payment Receipt

Civic Application INDIA

Scroll No : 161 / 20

Date & Time : 19/02/2022 17:44:23

Name & Address : SAUMYAA PROCESSORS PVT LTD
PLOT NO 1/2/3 BLOCK NO 494 NR SALASAR DYG. PALSANA SURAT

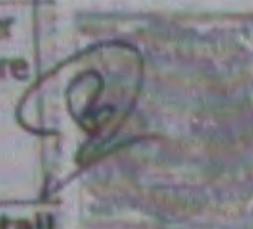
Remark : DT : 20/01/2022 05:38 AM TO 12:39 PM FIRE FIGHTING SERVICE PROVIDED

#	Particular	Remark	Amount	Center	Fire-Fighting Depart
1	Other			Financial Yr.	2021-2022
	A. Fire Fighting Charges(Outside SMC area)(GST	24AANC50447F1ZG	20900.00	Total Amt.	24662.00
	B. SGST Payable(Input) 9%	-----Do-----	1881.00	Amount In	Twenty Four Thousand
	C. CGST Payable(Input) 9%	-----Do-----	1881.00	Word	Six Hundred Sixty Two
					Rupees Only

Cashier No. 47641

Cashier Name BHARAT BABULAL
PATEL

Cashier
Signature



Payment Mode	Amount	Institute	Detail	
Cash	3762.00			
Demand Draft	20900.00	IDBI BANK PUNA KUMBHARIA	023737	Jan 24 2022



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

RPAD

DIRECTION UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT - 1981 [HEREINAFTER REFERRED TO AS THE "AIR ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you are having an industrial plant at Plot No: 1-2-3, Block No: 494, Nr. Salasar Dyeing, Palsana-394315, Tal: Palsana, Dist: Surat.

AND WHEREAS the Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC & A) under the provisions of the Environmental Acts/Rules by its Consent Order No. AWH-112096 which was valid up to 31/12/2025.

AND WHEREAS, during the inspection of your industrial plant on 20/01/2022 under Section-24 of the Air Act by the authorized officers of the Board following was observed:

1. Fire incident occurred due to short circuit in storage area/godown (First floor).
2. Heavy dense smoke emission occurred at the time of incident which was result into poor ambient air quality at the time of incident.
3. Due to fire incident total 03 nos. of casualty reported.

AND WHEREAS, you have submitted copy of DISH direction dated 05/02/2022 in context to fire incident occurred.

UNDER THE CIRCUMSTANCES, I Smt S. V. Bhargava, Unit Head, Surat of Gujarat Pollution Control Board is directed to issue the directions under Section -31A of The Air (Prevention And Control Of Pollution) Act-1981 as under:-

1. Unit shall comply with DISH direction and submit compliance.
2. Unit shall operate Boiler & TFH for the solely for purpose & at capacity of steam supply of M/s. Anandi Silk Mills P. Ltd (ID-29929) only.
3. You are directed to shut down plant & machinery other than Boiler & TFH.
4. If your plant runs on captive power plant or DG-Set, than you shall stop it also.
5. This order will be effective with immediate effect.

Pay **Rs. 25 lakhs** as Interim Environment Damage Compensation by RTGS/NEFT immediately in following A/C:

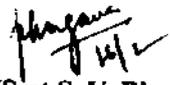
A	Name of Payee	GUJARAT POLLUTION CONTROL BOARD
B	Bank Account Number	10325062238
C	Type of Account	CURRENT
D	Bank	STATE BANK OF INDIA
E	Branch	GANDHINAGAR ZONAL BRANCH
F	Branch Address	SECTOR-10 /B, IN FRONT OF NEW SACHIVALAYA, GANDHINAGAR-382010
G	IFSC Code	SBIN0001355

Details regarding action taken in this regard shall be communicated on following mail especially with UTR No.

1) uh-gpcb-sura@gujarat.gov.in
2) nuh-gpcb-acc5@gujarat.gov.in
3) nuh-gpcb-sura@gujarat.gov.in

If the above directions are not complied, you are liable for prosecution under Section 37 of the Air (Prevention and Control of Pollution) Act-1981 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

**For and on behalf of
Gujarat Pollution Control Board**


(Smt S. V. Bhargava)
Unit Head, Surat
Date:-

NO: GPCB/CCA-SRT-1152(3)/ID-14083/

To:

M/s. Saumya Processors Pvt. Ltd.

Plot No: 1-2-3, Block No: 494,

Nr. Salasar Dyeing, Palsana-394315,

Tal: Palsana, Dist: Surat.

Outward No: 623251, 16/02/2022

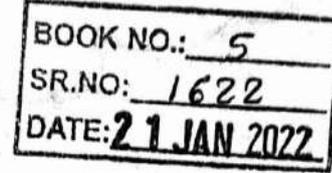


सत्यमेव जयते

INDIA NON JUDICIAL
Government of Gujarat
Certificate of Stamp Duty



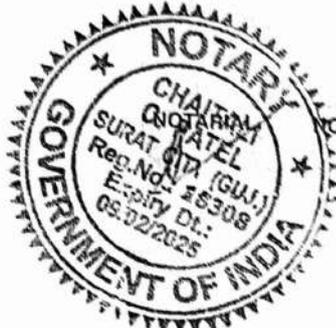
Certificate No.	: IN-GJ93725570066047U
Certificate Issued Date	: 21-Jan-2022 03:01 PM
Account Reference	: IMPACC (AC)/ gj13227811/ SURAT/ GJ-SU
Unique Doc. Reference	: SUBIN-GJGJ1322781120748801206992U
Purchased by	: SAUMYAA PROCESSORS PRIVATE LIMITED
Description of Document	: Article 5(h) Agreement (not otherwise provided for)
Description	: AGREEMENT
Consideration Price (Rs.)	: 0 (Zero)
First Party	: SAUMYAA PROCESSORS PRIVATE LIMITED
Second Party	: RANA RAM KESHU RAM
Stamp Duty Paid By	: SAUMYAA PROCESSORS PRIVATE LIMITED
Stamp Duty Amount(Rs.)	: 300 (Three Hundred only)



0018544317

Disclaimer:

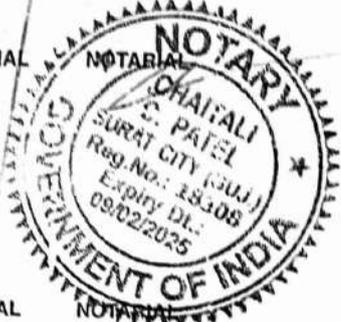
- The authenticity of the Stamp certificate should be verified at www.stampstamp.com or using e-Stamp Notice App of Stock Holding Corporation of India and details on this Certificate are available on the website / Mobile App unless it is void.
- The stamp certificate is not valid if the signature is not the same as the signature on the certificate.
- The stamp certificate is not valid if the stamp is not the same as the stamp on the certificate.



NOTARIAL



NOTARIAL



NOTARIAL

NOTARIAL



-:: સમજૂતી કરાર ::-

વિક્રમ સંવત ૨૦૭૮ નાં પોષ વદ ત્રીજને વાર શુક્રવાર તારીખ
૨૧મી માહે જાન્યુઆરી સને ૨૦૨૨ ના અંગ્રેજી દિને ...

આ સમજૂતી કરાર લખાવી લેનાર તે પહેલા પક્ષના :-

અનુપ બ્રીજમોહન અગ્રવાલ

તે સોમ્યા પ્રોસેસર્સ પ્રાઇવેટ લીમીટેડના ડીરેક્ટર

ઉ.આ.વ. ૪૬, ધંધો : વેપાર, જાતના : હિંદુ

રહેવાસી : ૧૧૧૮- એફ ટાવર, ગ્રીન એવેન્યુ એપાર્ટમેન્ટ, ઘોડ દોડ, સુરત
૩૯૫૦૦૧

(જેમાં હમો પહેલા પક્ષનાનાં વંશ, વાલી, વારસો, એસાઇનીઓ,
ટ્રસ્ટીઓ, એડમીનીસ્ટ્રેટર્સ તથા કંપનીના અન્ય ડીરેક્ટર્સ ઇત્યાદી તમામનો
સમાવેશ થઈ જાય છે.)

જોગ લી.

આ સમજૂતી કરાર લખી આપનારા તે બીજા પક્ષના :-

રાણા રામ કેશુરામ

તે મહુમ પ્રવિણ કુમારના આશ્રિત પિતા

ઉ.આ.વ. ૪૩, ધંધો : નિવૃત્ત, જાતના : હિન્દુ

મુળ રહેવાસી : સુથારો કી ઢાણી, બાપીણી ખુર્દ, બાપીણી, જોધપુર, રાજસ્થાન
૩૪૨૩૧૧

હાલ રહે.

(જેમાં હમો બીજા પક્ષનાનાં વંશ, વાલી, વારસો, એસાઇનીઓ,
ટ્રસ્ટીઓ, એડમીનીસ્ટ્રેટર્સ ઇત્યાદી તમામનો સમાવેશ થઈ જાય છે.)

જત હમો બીજા પક્ષનાં તમો પહેલાં પક્ષનાંને આ સમજૂતી કરાર
લખી આપી જણાવીએ છીએ કે,

સુરત ડિસ્ટ્રીક્ટના ચોર્યાસી તાલુકાના પલસાણા ટાઉન સ્થિત પ્લોટ નં.
૧,૨,૩, બ્લોક નંબર; ૪૯૪, પલસાણા, સાલાસર ડાઈંગ પાસે, પલસાણા સુરત

(1) 21/01/22



ભવિષ્યમાં અકસ્માત વળતરની પેટે ઉપરોક્ત જણાવેલ રકમ મળી ગયા પછી વધુ રકમની માંગણી અન્ય કોઈપણ પ્રકારના વળતરના રૂપમાં હમો બીજા પક્ષનાએ કરવા-કરાવવાની નથી તેમજ હમો બીજા પક્ષકારે પ્રથમ પક્ષકાર પાસેથી અકસ્માત વળતરની રકમ ઉપર વ્યાજ કે પેનલ્ટી મેળવવા માગતા નથી અને હમો બીજા પક્ષકાર સ્વેચ્છાએ જતી કરીએ છીએ. સદર અકસ્માત વળતરની રકમ હમો બીજા પક્ષકારે મહુમના આશ્રિત તરીકે સ્વીકારેલ છે તેથી ભવિષ્યમાં અન્ય કોઈપણ આશ્રિત નિકળી આવે અને આશ્રિત તરીકે વીમા વળતર સીવાય અકસ્માત વળતરની રકમની માંગણી કરે તો તે માંગણી આ સમજૂતી થકી રદબાતલ થાય સહી. તેમ છતાં, હમો કે હમારા વંશ, વાલી, વારસો આ સંદર્ભે કોઈપણ કેસ કરે-કરાવે કે વાદ-વિવાદ - તકરાર ઉભા કરે કે કરાવે તો તે આ સમજૂતી થકી રદબાતલ થાય સહી તથા મજુકર અકસ્માત અંગે લાગતા-વળગતા કે અન્ય કોઈપણ પોલીસ સ્ટેશનમાં કોઈ કાયદાકીય કાર્યવાહી થયેલ હોય તો તે આથી પાછી ખેંચાવાની છે સહી.

આપણે પક્ષકારો વચ્ચે થયેલ સમજૂતી મુજબ, પ્રવિણ કુમારનાં થયેલા આકસ્મિક અવસાનનાં અકસ્માત વળતર તથા માનવતાની દ્રષ્ટિએ રહેમરાહે સહાયરૂપે તમો પહેલા પક્ષનાઓએ રૂ. ૧૧,૦૦,૦૦૦/- (અગિયાર લાખ પુરા) પુરા હમો બીજા પક્ષનાંને ચુકવેલ છે જે રકમ મરણ પામનારનાં સીધી લીટીના અને આડી લીટીના તમામ વારસદારો વતી હમો બીજા પક્ષનાંએ સ્વીકારેલ છે. તેથી, પ્રવિણ કુમાર યાને કે મરણ જનારનાં સીધી લીટીનાં કે આડી લીટીના વારસદારો કે તે પૈકી કોઈપણનાઓ ભવિષ્યમાં વધુ આર્થિક મદદની માંગણી તમો પહેલાં પક્ષના પાસે કરશે નહીં અને કરે - કરાવે તો તે આથી રદબાતલ થાય સહી. તદ્દુપરાંત, પ્રથમ પક્ષકાર તરફથી કર્મચારી વળતર પ્રમાણે વિમા કંપનીમાં સદર વળતર દાવાની કાર્યવાહી કરવાના પ્રયત્ન કરશે તથા વળતરના નાણાં માટેના તેમના વારસદારને મળી રહે તે માટેના જે કોઈપણ પ્રયત્ન હોય તે તમામ પ્રયત્ન તથા લાગતાવળગતા કાનુની ખર્ચ પ્રથમ પક્ષકાર કરશે તેની બાંહેધરી પ્રથમ પક્ષકાર સ્વીકારે છે.

એણી વિગતનો આ સમજૂતીનો કરાર આપણે પક્ષકારોએ આપણી રાજ્યપુશીથી, અકકલ-હોંશીયારીમાં વાંચી-વંચાવી, સમજી-વિચારીને કોઈની કોઈપણ

MR. RAVAL / 50 801489 / 11 OCT 2019
SESHAASAI (M) / CTS - 2010

GROUND FLOOR FORUM BUILDING
NR CANOPUS MALL, GHOD DOD ROAD, SURAT, GUJARAT Pin - 395007
IFSC : IBKL0000051

VALID FOR THREE MONTHS ONLY

दिनांक 21/01/2020
Date D D M M Y Y Y Y

Pay Rans Ram

या धारक को Or Bearer

रुपये Rupees 5,4 lac only

अदा करे। ₹ 600000/-

A/C No: 051658400000055

SAUMYAA PROCESSORS PVT LTD

Signature

Please sign above

⑈ 195608 ⑈ 395259002⑈ 005100 ⑈ 13



GROUND FLOOR FORUM BUILDING
NR CANOPUS MALL, GHOD DOD ROAD, SURAT, GUJARAT Pin - 395007
IFSC : IBKL0000051

VALID FOR THREE MONTHS ONLY

दिनांक 01/02/2020
Date D D M M Y Y Y Y

Pay Rans Ram

या धारक को Or Bearer

रुपये Rupees five lac only

अदा करे। ₹ 500000/-

A/C No: 051658400000055

SAUMYAA PROCESSORS PVT LTD

Signature

Please sign above

⑈ 195609 ⑈ 395259002⑈ 005100 ⑈ 13

2101121M

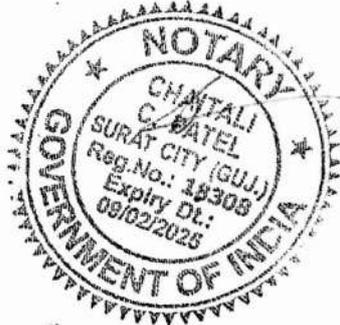


भारत सरकार
Government of India

राणा राम
Rana Ram
जन्म तिथि / DOB : 11/11/1979
पुरुष / Male

आम आदमी का अधिकार

२१०१२१अ



भारतीय पहचान अथORITY
Unique Identification Authority of India

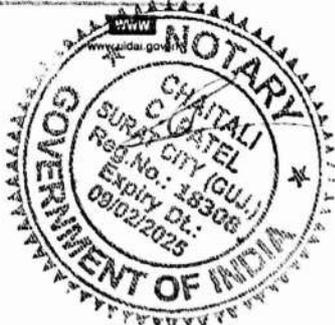


1947
1990-2017

help@uidai.gov.in

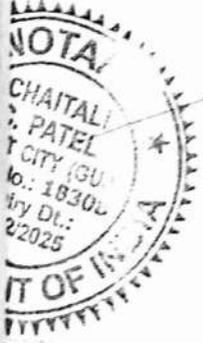


२१०१२१अ





R.B. Sethus





Sunder Ram!



જાતની ધાક-ધમકી વગર, કોઈના દબાણના વશ થયા વગર કરેલ છે. તે આપણે પક્ષકારોને તથા આપણા વંશ, વાલી, વારસોને કબુલ, મંજૂર તેમજ બંધનકર્તા થાય સહી તથા રહેશે સહી.

અત્રે મતુ તત્રે..... શાખ

૨૧/૦૧/૨૦૨૨

R.B. Suthar

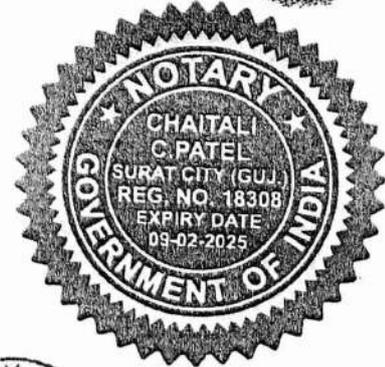
[Handwritten Signature]

આ સમજૂતી કરાર લખાવી લેનાર તે પ્રથમ પક્ષના :-

અનુપ બ્રીજમોહન અગ્રવાલ

તે સોમ્યા પ્રોસેસર્સ પ્રાઇવેટ લીમીટેડ ડીરેક્ટર

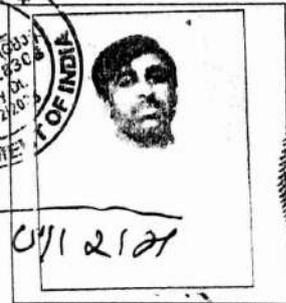
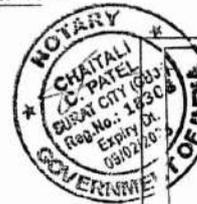
[Handwritten Signature]



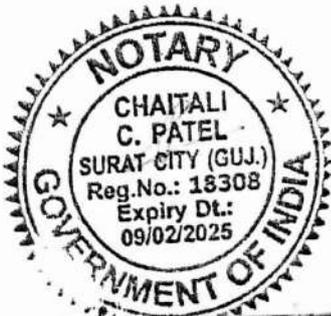
આ સમજૂતી કરાર લખી આપનારા તે બીજા પક્ષના :-

રાણા રામ કેશુરામ

૨૧/૦૧/૨૦૨૨



૨૧/૦૧/૨૦૨૨



BEFORE ME

[Signature]
CHAITALI C. PATEL
NOTARY
SURAT CITY (GUJ.)
GOVT. OF INDIA

BOOK NO.: 5
SR.NO: 1622
DATE: 21 JAN 2022

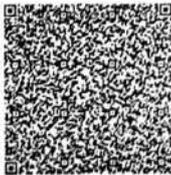


सत्यमेव जयते

INDIA NON JUDICIAL
Government of Gujarat
Certificate of Stamp Duty



Certificate No.	: IN-GJ93726414764116U	BOOK NO.: 5
Certificate Issued Date	: 21-Jan-2022 03:01 PM	SR.NO: 1623
Account Reference	: IMPACC (AC)/ gj13227811/ SURAT/ GJ-SU	DATE: 21 JAN 2022
Unique Doc. Reference	: SUBIN-GJGJ1322781120747306691099U	
Purchased by	: SAUMYAA PROCESSORS PRIVATE LIMITED	
Description of Document	: Article 5(h) Agreement (not otherwise provided for)	
Description	: AGREEMENT	
Consideration Price (Rs.)	: 0 (Zero)	
First Party	: SAUMYAA PROCESSORS PRIVATE LIMITED	
Second Party	: RANA RAM KESHU RAM	
Stamp Duty Paid By	: SAUMYAA PROCESSORS PRIVATE LIMITED	
Stamp Duty Amount(Rs.)	: 300 (Three Hundred only)	



0018544318

1. The authenticity of this stamp certificate should be verified at www.stampsonline.gov.in or using e-Stamp Mobile App of State Government.
 2. The onus of checking the legitimacy is on the users of the certificate.
 3. In case of any discrepancy, please inform the Competent Authority.



NOTARIAL



NOTARIAL



NOTARIAL



-:: સમજૂતી કરાર ::-

વિક્રમ સંવત ૨૦૭૮ નાં પોષ વદ ત્રીજને વાર શુક્રવાર તારીખ
૨૧મી માહે જાન્યુઆરી સને ૨૦૨૨ ના અંગ્રેજી દિને ...

આ સમજૂતી કરાર લખાવી લેનાર તે પહેલા પક્ષના :-

અનુપ બ્રીજમોહન અગ્રવાલ

તે સોમ્યા પ્રોસેર્સ પ્રાઇવેટ લીમીટેડના ડીરેક્ટર

ઉ.આ.વ. ૪૬, ધંધો : વેપાર, જાતના : હિંદુ

રહેવાસી : ૧૧૧૮- એફ ટાવર, ગ્રીન એવેન્યુ એપાર્ટમેન્ટ, ઘોડ ઘોડ, સુરત
૩૮૫૦૦૧

(જેમાં હમો પહેલા પક્ષનાનાં વંશ, વાલી, વારસો, એસાઇનીઓ,
ટ્રસ્ટીઓ, એડમીનીસ્ટ્રેટર્સ તથા કંપનીના અન્ય ડીરેક્ટર્સ ઇત્યાદી તમામનો
સમાવેશ થઈ જાય છે.)

જોગ લી.

આ સમજૂતી કરાર લખી આપનારા તે બીજા પક્ષના :-

રાણા રામ કેશુરામ

તે મહુમ જગદીશના આશ્રિત પિતા

ઉ.આ.વ. ૪૩, ધંધો : નિવૃત્ત, જાતના : હિંદુ

રહેવાસી : સુથારો કી ઢાણી, બાપીણી ખુર્દ, બાપીણી, જોધપુર, રાજસ્થાન
૩૪૨૩૧૧

(જેમાં હમો બીજા પક્ષનાનાં વંશ, વાલી, વારસો, એસાઇનીઓ,
ટ્રસ્ટીઓ, એડમીનીસ્ટ્રેટર્સ ઇત્યાદી તમામનો સમાવેશ થઈ જાય છે.)

જત હમો બીજા પક્ષનાં તમો પહેલાં પક્ષનાંને આ સમજૂતી કરાર
લખી આપી જણાવીએ છીએ કે,

સુરત ડીસ્ટ્રીક્ટના ચોર્યાસી તાલુકાના પલસાણા ટાઉન સ્થિત પ્લોટ નં.
૧,૨,૩, બ્લોક નંબર; ૪૮૪, પલસાણા, સાલાસર ડાઈગ પાસે, પલસાણા સુરત
જગ્યામાં તમો પહેલા પક્ષનાઓનું એકમ (કારખાનું) આવેલ છે, જે ડાઈગ અને

પ્રિન્ટિંગના વ્યવસાય સાથે સંકળાયેલ છે અને હમો બીજા પક્ષનાના મરણ જનાર પુત્ર નામે જગદીશ છેલ્લા ૧૫ દિવસથી તમો પહેલા પક્ષનાનાં સદર કારખાના (એકમ) માં સુધાર ના હોદ્દા પર નોકરી કરતા આવેલા હતા.

જત તા.૨૦.૦૧.૨૦૨૨ ના રોજ મળસ્કે આશરે ૦૩:૦૦ (એ.એમ.) ના સુમારે તમો પહેલા પક્ષનાનાં સદર કારખાનામાં અકસ્માતે આગ લાગતા હમો બીજા પક્ષનાના મરણ જનાર પુત્ર નામે જગદીશ આખા શરીરે દાઝી જતાં ઘટના સ્થળ પર તેનું અવસાન થયેલ હતું.

મરણ જનાર નામે જગદીશ તમો પહેલા પક્ષનાને ત્યાં વફાદારીથી નોકરી કરતા આવેલ હોય અને હમો બીજા પક્ષનાની આર્થિક પરિસ્થિતી સામાન્ય હોય તથા હમો બીજા પક્ષનાના મરણ જનાર પુત્ર નામે જગદીશ આકસ્મિક અવસાન પામેલ હોય તમો પહેલા પક્ષનાઓએ હમો બીજા પક્ષનાને નીચે દર્શાવેલ વિગત અનુસારની રકમ અકસ્માત વળતર તરીકે ચુકવી આપવાનું નક્કી કરેલ છે, જેની કુલ રકમમાં કાયદેસરના તમામ લેણાં તથા હકકહિસ્સાનો સમાવેશ થઈ જાય છે, જેનો હમો બીજા પક્ષનાએ સ્વીકાર કરેલ છે અને તમો પહેલા પક્ષનાંએ હમો બીજા પક્ષનાને સદર રકમ ચુકવી આપેલ છે.

-:: વિગત ::-

વળતરનો પ્રકાર	રકમ રૂ.	તારીખ	ચેક નં./રોકડા	બેન્ક
પગાર, હકકરજા, બોનસ, ગ્રેજ્યુઇટી, રહેમરાહે તથા અકસ્માત વળતર તરીકે ચુકવેલ રકમ (Ex-Gratia Amt.)	૪,૦૦,૦૦૦/-	૨૧.૦૧.૨૦૨૨	૧૮૫૬૧૦	આઈ.ડી.બી.આઈ. બેન્ક
	૭,૦૦,૦૦૦/-	૧૪.૦૨.૨૦૨૨	૧૮૫૬૧૧	આઈ.ડી.બી.આઈ. બેન્ક
તમામ હકક-હીસ્સા સહીતની કુલ રકમ રૂ.	૧૧,૦૦,૦૦૦/-			

આપણે પક્ષકારો વચ્ચે પરસ્પર થયેલ સમજૂતી મુજબ, હમો બીજા પક્ષનાંએ હમોના મરણ જનાર પુત્ર નામે જગદીશ નાં અકસ્માત મરણ સંદર્ભે લેબર કોર્ટમાં કે અન્ય કોઈપણ કોર્ટમાં અકસ્માત વળતર અંગે કોઈ કેસ કરવા-કરાવવાનો નથી કે ભવિષ્યમાં અકસ્માત વળતરની પેટે ઉપરોક્ત જણાવેલ રકમ મળી ગયા પછી વધુ રકમની માંગણી અન્ય કોઈપણ પ્રકારના વળતરના રૂપમાં હમો બીજા પક્ષનાંએ

(2) ૨૦/૦૧/૨૦૨૨

કરાવે-કરાવવાની નથી તેમજ હમો બીજા પક્ષકારે પ્રથમ પક્ષકાર પાસેથી અકસ્માત વળતરની રકમ ઉપર વ્યાજ કે પેનલ્ટી મેળવવા માગતા નથી અને હમો બીજા પક્ષકાર સ્વેચ્છાએ જતી કરીએ છીએ. સદર અકસ્માત વળતરની રકમ હમો બીજા પક્ષકારે મહુમના આશ્રિત તરીકે સ્વીકારેલ છે તેથી ભવિષ્યમાં અન્ય કોઈપણ આશ્રિત નિકળી આવે અને આશ્રિત તરીકે વીમા વળતર સીવાયની અકસ્માત વળતરની રકમની માગણી કરે તો તે માગણી આ સમજૂતી થકી રદબાતલ થાય સહી. તેમ છતાં, હમો કે હમારા વંશ, વાલી, વારસો આ સંદર્ભે કોઈપણ કેસ કરે-કરાવે કે વાદ-વિવાદ - તકરાર ઉભા કરે કે કરાવે તો તે આ સમજૂતી થકી રદબાતલ થાય સહી તથા મજુકર અકસ્માત અંગે લાગતા-વળગતા કે અન્ય કોઈપણ પોલીસ સ્ટેશનમાં કોઈ કાયદાકીય કાર્યવાહી થયેલ હોય તો તે આથી પાછી ખેંચાવાની છે સહી.

આપણે પક્ષકારો વચ્ચે થયેલ સમજૂતી મુજબ, જગદીશ નાં થયેલા આકસ્મિક અવસાનનાં અકસ્માત વળતર તથા માનવતાની દ્રષ્ટિએ રહેમરાહે સહાયરૂપે તમો પહેલા પક્ષનાઓએ રૂ. ૧૧,૦૦,૦૦૦/- (અગિયાર લાખ પુરા) પુરા હમો બીજા પક્ષનાંને ચુકવેલ છે જે રકમ મરણ પામનારનાં સીધી લીટીના અને આડી લીટીના તમામ વારસદારો વતી હમો બીજા પક્ષનાંએ સ્વીકારેલ છે. તેથી, જગદીશ યાને કે મરણ જનારનાં સીધી લીટીનાં કે આડી લીટીના વારસદારો કે તે પૈકી કોઈપણનાઓ ભવિષ્યમાં વધુ આર્થિક મદદની માગણી તમો પહેલાં પક્ષના પાસે કરશે નહીં અને કરે - કરાવે તો તે આથી રદબાતલ થાય સહી. તદ્ઉપરાંત, પ્રથમ પક્ષકાર તરફથી કર્મચારી વળતર પ્રમાણે વિમા કંપનીમાં સદર વળતર દાવાની કાર્યવાહી કરવાના પ્રયત્ન કરશે તથા વળતરના નાણાં માટેના તેમના વારસદારને મળી રહે તે માટેના જે કોઈપણ પ્રયત્ન હોય તે તમામ પ્રયત્ન તથા લાગતાવળગતા કાનુની ખર્ચ પ્રથમ પક્ષકાર કરશે તેની બાંહેધરી પ્રથમ પક્ષકાર સ્વીકારે છે.

એણી વિગતનો આ સમજૂતીનો કરાર આપણે પક્ષકારોએ આપણી રાજીખુશીથી, અકકલ-હોંશીયારીમાં વાંચી-વંચાવી, સમજી-વિચારીને કોઈની કોઈપણ જાતની ધાક-ધમકી વગર, કોઈના દબાણના વશ થયા વગર કરેલ છે. તે આપણે

GROUND FLOOR FORUM BUILDING
NR CANOPUS MALL, GHOD DOD ROAD, SURAT, GUJARAT Pin - 395007
IFSC : IBKL0000051

VALID FOR THREE MONTHS ONLY

दिनांक 27/07/2022
Date DDMMYYYY

Pay Rans Ram

या धारक को Or Bearer

रुपये Rupees Four lac only -

अदा करे। ₹ 400000/-

A/C No: 051658400000055

SAUMYAA PROCESSORS PVT LTD

[Signature]

Please sign above

⑈195610⑈ 395259002⑈ 005100⑈ 13

20/11/22



GROUND FLOOR FORUM BUILDING
NR CANOPUS MALL, GHOD DOD ROAD, SURAT, GUJARAT Pin - 395007
IFSC : IBKL0000051

VALID FOR THREE MONTHS ONLY

दिनांक 24/02/2022
Date DDMMYYYY

Pay Rane Ram

या धारक को Or Bearer

रुपये Rupees Seven lac only -

अदा करे। ₹ 700000/-

A/C No: 051658400000055

SAUMYAA PROCESSORS PVT LTD

[Signature]

Please sign above

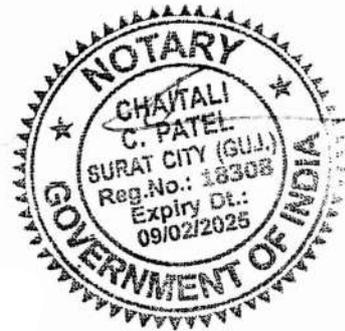
⑈195611⑈ 395259002⑈ 005100⑈ 13

20/11/22



भारत सरकार
Government of India

मान्य राधा
Rama Rani
अवधि तिथि: 09/02/2025
पुरम, गा.



अध्यापक - आम आदमी का अधिकार

21/01/2024




 भारतीय विधिक प्राधिकरण
 Unique Identification Authority of India

 1800 300 1947
  help@uidai.gov.in
  www.uidai.gov.in



21/11/21

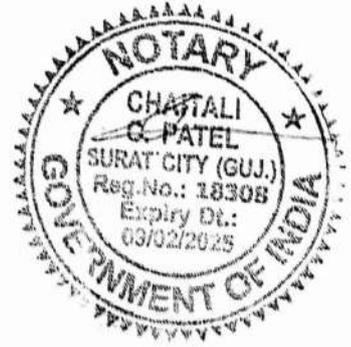
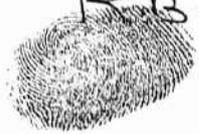


Sanjay Kumar





R.B. Sethi



પક્ષકારોને તથા આપણા વંશ, વાલી, વારસોને કબુલ, મંજુર તેમજ બંધનકર્તા થાય
સહી તથા રહેશે સહી.

અત્રે મતુ તત્રે..... શાખ

.....
૨૧/૧૧/૨૧મ

.....
R.B. Suttus

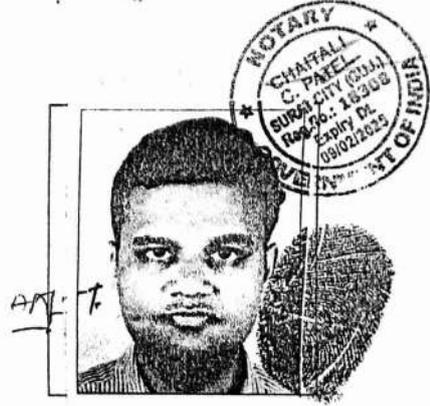
.....
S. Suttus

આ સમજૂતી કરાર લખાવી લેનાર તે પ્રથમ પક્ષના :-

અનુપ બ્રીજમોહન અગ્રવાલ

તે સોમ્યા પ્રોસેર્સિસ પ્રાઇવેટ લીમીટેડ ડીરેક્ટર

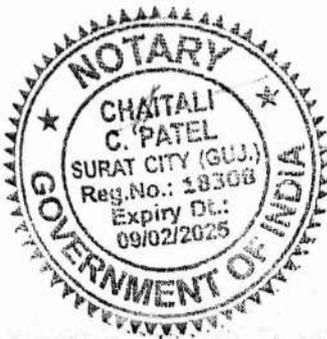
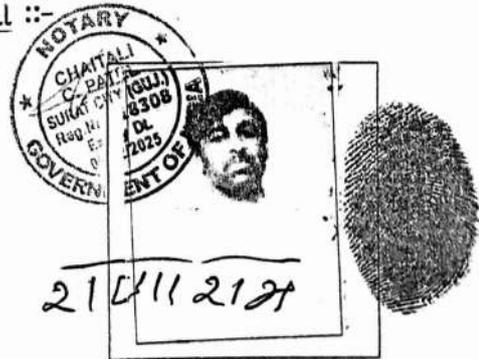
.....
અનુપ



આ સમજૂતી કરાર લખી આપનારા તે બીજા પક્ષના ::-

રાણા રામ કેશુરામ

.....
૨૧/૧૧/૨૧મ



BEFORE ME

.....
CHAITALI C. PATEL
NOTARY
SURAT CITY (GUJ.)
GOVT. OF INDIA

BOOK NO.: 5
SR.NO.: 1623
DATE: 21 JAN 2021



राजस्थान RAJASTHAN
 30 JAN 2022

P. R. Bhada
 Reg. No. 1531
 KHINWSAR (Nagaur)
 Exp. Dt. 20-6-23
 DIST. OF RAJASTHAN

BOOK NO.: 7 R 650069
 SR. NO.: 2002
 DATE: 27 JAN 2022

सहमेत प्रदाता: श्रीमती सूरजबाई धर्म पत्नि श्री प्रवीण कुमार सुथार निवासी पांचौडी
 बहक:-

सौम्य प्रोसेसर प्रा लिमिटेड पलसाना सुरत गुजरात।

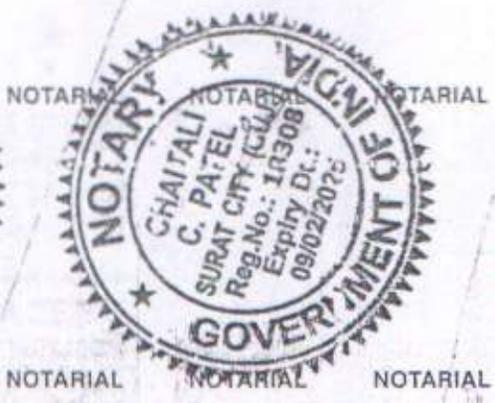
NOTARY
 CHAITALI
 C. PATEL
 SURAT CITY (GUJ.)
 Reg. No.: 18308
 Expiry Dt.: 09/02/2025
 GOVERNMENT OF INDIA

R-79
 Surrj Bai

कुमारान
 जगदीश (सो. पुताम)
 Identified उपरम. वी. पो. 37
 991645294365

77-27

NOTARY KHINWSAR
 DIST. NAGAR
 21/01/2022



वि. नं. ६१३० दिनांक २१/१/२०२५
 एक कला का ... सुरकुई २०२५
 प्रवीण केश
 प्रियंका
 नं. २५
 सलमरि पत्र

सक्षर ...

२५
 सुरकुई

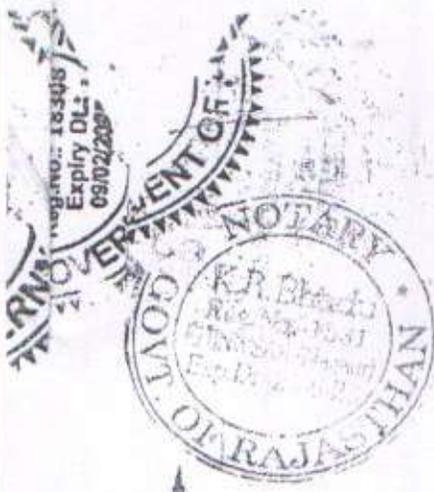
...

100

200

300

...



-:: સમજૂતી કરાર ::-

વિક્રમ સંવત ૨૦૭૮ નાં પોષ વદ ત્રીજને વાર શુક્રવાર તારીખ
૨૧મી માહે જાન્યુઆરી સને ૨૦૨૨ ના અંગ્રેજી દિને ...

આ સમજૂતી કરાર લખાવી લેનાર તે પહેલા પક્ષના ::-

અનુપ બ્રીજમોહન અગ્રવાલ

તે સોમ્યા પ્રોસેસિસ પ્રાઇવેટ લીમીટેડના ડિરેક્ટર

ઉ.આ.વ. ૪૬, ધંધો : વેપાર, જાતના : હિન્દુ

રહેવાસી : ૧૧૧૮- એક ટાવર, ગ્રીન એવેન્યુ એપાર્ટમેન્ટ, ઘોડ ઘોડ, સુરત
૩૯૫૦૦૧

(જેમાં હમો પહેલા પક્ષનાનાં વંશ, વાલી, વારસો, એસાઇનીઓ,
ટ્રસ્ટીઓ, એડમીનીસ્ટ્રેટર્સ તથા કંપનીના અન્ય ડિરેક્ટર્સ ઇત્યાદી તમામનો
સમાવેશ થઈ જાય છે.)

જોગ લી:

આ સમજૂતી કરાર લખી આપનારા તે બીજા પક્ષના ::-

સુરજ બાઈ

તે મહુમ પ્રવિણકુમાર ઉર્ફે કનારામ ઉમેદારામ સુધારના આશ્રિત ધણીયાણી

ઉ.આ.વ. ૨૩, ધંધો : ગૃહીણી, જાતના : હિન્દુ

રહેવાસી : રોહીલાનગર, અમલા, જોધપુર, રાજસ્થાન ૩૪૨ ૩૦૮

(જેમાં હમો બીજા પક્ષનાનાં વંશ, વાલી, વારસો, એસાઇનીઓ,
ટ્રસ્ટીઓ, એડમીનીસ્ટ્રેટર્સ ઇત્યાદી તમામનો સમાવેશ થઈ જાય છે.)

જત હમો બીજા પક્ષનાં તમો પહેલાં પક્ષનાંને આ સમજૂતી કરાર
લખી આપી જણાવીએ છીએ કે,

સુરત ડિસ્ટ્રીક્ટના ચોર્ધાસી તાલુકાના પલસાણા ટાઉન સ્થિત પ્લોટ નં.
૧,૨,૩, બ્લોક નંબર; ૪૯૪, પલસાણા, સાલાસર ડાઈંગ પાર્સે, પલસાણા
સુરત જગ્યામાં તમો પહેલા પક્ષનાઓનું એકમ (કારખાનું) આવેલ છે, જે
ડાઈંગ અને પ્રિન્ટિંગના વ્યવસાય સાથે સંકળાયેલ છે અને હમો બીજા

(૩)

R79
Surya Bai
NOTARY PUBLIC
DIST: NAGAR
21.01.2022

મુ: ૭



પક્ષનાના મરણ જનાર પતિ નામે પ્રવિણકુમાર ઉર્ફે કનારામ ઉમેદારામ સુધાર છેલ્લા ૧૫ દિવસથી તમો પહેલા પક્ષનાનાં સદર કારખાના (એકમ) માં સુધાર ના હોદા પર નોકરી કરતા આવેલા હતા.

જત તા.૨૦.૦૧.૨૦૨૨ ના રોજ મળસ્કે આશરે ૦૩:૦૦ (એ.એમ.) ના સુમારે તમો પહેલા પક્ષનાનાં સદર કારખાનામાં અડસ્માતે આગ લાગતા હમો બીજા પક્ષનાના મરણ જનાર પતિ પ્રવિણકુમાર આખા શરીરે દાઝી જતાં ઘટના સ્થળ પર તેનું અવસાન ઘવેલ હતું.

મરણ પામનાર પ્રવિણકુમાર ઉર્ફે કનારામ ઉમેદારામ સુધાર તમો પહેલા પક્ષનાને ત્યાં વકાદારીથી નોકરી કરતા આવેલ હોય અને હમો બીજા પક્ષનાની આર્થિક પરિસ્થિતી સામાન્ય હોય તથા હમો બીજા પક્ષનાના મરણ જનાર પતિ પ્રવિણકુમાર ઉર્ફે કનારામ ઉમેદારામ સુધાર આકસ્મિક અવસાન પામેલ હોય તમો પહેલા પક્ષનાઓએ હમો બીજા પક્ષનાને નીચે દર્શાવેલ વિગત અનુસારની રકમ અડસ્માત વળતર તરીકે ચુકવી આપવાનું નક્કી કરેલ છે, જેની કુલ રકમમાં કાપકેસરના તમામ લેણાં તથા હકકલિસ્સાનો સમાવેશ ઘઈ જાય છે.

સદર નીચે જણાવેલ રકમ હમો બીજા પક્ષકાર વતી હમારા પિતરાઈ ભાઈ રામેશ્વર સુધાર એ સ્વીકારેલ છે. હમો ધ્વારા આપને હમારી બેન્ક રાજસ્થાન મરુપરા સામીણ બેન્ક ના એકાઉન્ટ નંબર ૮૩૦૭૭૦૭૯૭૪૬ ની વિગત આપવામાં આવેલ છે. સદર ઉપરોક્ત જણાવેલ રકમ આ ખાતામાં જમા ઘયા પછી અને ત્યારબાદ તે અંગેનું બેન્ક સ્ટેટમેન્ટ આપને આપ્યા પછી આપ કંપની તરફથી વિમા વળતરની કાર્યવાહી કરવામાં આવશે.

-:: વિગત ::-

વળતરનો પ્રકાર	રકમ રૂ.	તારીખ	ચેક નં./રોકડા	બેન્ક
પગાર, હક્કરણ, બોનસ, જેજપુઈટી, રહેમરાહે તથા અડસ્માત વળતર તરીકે ચુકવેલ રકમ (Ex-Gratia Amt.)	૧,૦૦,૦૦૦/-	૨૧.૦૧.૨૦૨૨	૧૯૫૧૦૬	આઈ.ડી.બી.આઈ. બેન્ક
	૫,૦૦,૦૦૦/-	૦૫.૦૨.૨૦૨૨	૧૯૫૧૦૭	આઈ.ડી.બી.આઈ. બેન્ક
તમામ હક્ક-હીસ્સા સહીતની કુલ રકમ રૂ.	૧૧,૦૦,૦૦૦/-			

(2)

R Ty
Surya Bai

NOTARY PUBLIC
NOTARY PUBLIC

NOTARY PUBLIC
DIST. NAGAR
21/11/2022

શુભ :- T.



આપણે પક્ષકારો વચ્ચે પરસ્પર થયેલ સમજૂતી મુજબ, હમો બીજા પક્ષનાંએ હમોના મરણ જનાર પતિ પ્રવિણકુમાર ઉર્ફે કનારામ ઉમેદારામ સુથાર નાં અકસ્માત મરણ સંદર્ભે લેબર કોર્ટમાં કે અન્ય કોર્ટપણ કોર્ટમાં અકસ્માત વળતર અંગે કોઈ કેસ કરવા-કરાવવાનો નથી કે ભવિષ્યમાં અકસ્માત વળતરની પેટે ઉપરોક્ત જણાવેલ રકમ મળી ગયા પછી વધુ રકમની માંગણી અન્ય કોર્ટપણ પ્રકારના વળતરના રૂપમાં હમો બીજા પક્ષનાંએ કરવા-કરાવવાની નથી તેમજ હમો બીજા પક્ષકારે પ્રથમ પક્ષકાર પાસેથી અકસ્માત વળતરની રકમ ઉપર વ્યાજ કે પેનલ્ટી મેળવવા માગતા નથી અને હમો બીજા પક્ષકાર સ્વેચ્છાએ જતી કરીએ છીએ. સદર અકસ્માત વળતરની રકમ હમો બીજા પક્ષકારે મરુમના આશ્રિત તરીકે સ્વીકારેલ છે તેથી ભવિષ્યમાં અન્ય કોર્ટપણ આશ્રિત નિકળી આવે અને આશ્રિત તરીકે વિમા વળતર સિવાયની અકસ્માત વળતરની રકમની માંગણી કરે તો તે માંગણી આ સમજૂતી થકી રદબાતલ થાય સહી. તેમ છતાં, હમો કે હમારા વંશ, વાલી, વારસો આ સંદર્ભે કોર્ટપણ કેસ કરે-કરાવે કે વાદ-વિવાદ - તકરાર ઉભા કરે કે કરાવે તો તે આ સમજૂતી થકી રદબાતલ થાય સહી તથા મજુકર અકસ્માત અંગે લાગતા-વળગતા કે અન્ય કોર્ટપણ પોલીસ સ્ટેશનમાં કોઈ કાયદાકીય કાર્યવાહી થયેલ હોય તો તે આથી પાછી ખેંચાવાની છે સહી.

આપણે પક્ષકારો વચ્ચે થયેલ સમજૂતી મુજબ, પ્રવિણકુમાર ઉર્ફે કનારામ ઉમેદારામ સુથાર નાં થયેલા આકસ્મિક અવસાનનાં અકસ્માત વળતર તથા માનવતાની દ્રષ્ટિએ રહેમરાહે સહાયરૂપે તમો પહેલા પક્ષનાંઓએ રૂ. ૧૧,૦૦,૦૦૦/- (અગિયાર લાખ પુરા) પુરા હમો બીજા પક્ષનાંને ચુકવેલ છે જે રકમ મરણ પામનારનાં સીધી લીટીના અને આડી લીટીના તમામ વારસદારો વતી હમો બીજા પક્ષનાંએ સ્વીકારેલ છે. તેથી, પ્રવિણકુમાર ઉર્ફે કનારામ ઉમેદારામ સુથાર પાને કે મરણ જનારનાં સીધી લીટીનાં કે આડી લીટીના વારસદારો કે તે પૈકી કોર્ટપણનાંઓ ભવિષ્યમાં વધુ આર્થિક મદદની માંગણી તમો પહેલાં પક્ષના પાસે કરશે નહીં અને કરે - કરાવે તો તે આથી રદબાતલ થાય સહી. તદ્ઉપરાંત, પ્રથમ પક્ષકાર તરફથી કર્મચારી વળતર પ્રમાણે વિમા કંપનીમાં સદર વળતર દાવાની કાર્યવાહી કરવાના પ્રયત્ન કરશે તથા વળતરના નાણાં માટેના તેમના વારસદારને

(3)

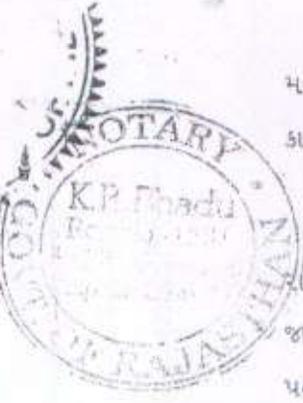
૨૭
Surya Bai

NOTED AND SIGNATURES
HENCE ATTESTED

NOTARY, KHINWSAT
DIST. NAGAIP
21/01/2022

મજુકર

Notary No. 18308
Expiry Dt.: 09/02/2025



મળી રહે તે માટેના જે કાંઈપણ પ્રયત્ન હોય તે તમામ પ્રયત્ન તથા લાગતાવળગતા કાનુની ખર્ચ પ્રથમ પક્ષકાર કરશે તેની બાંહેધરી પ્રથમ પક્ષકાર સ્વીકારે છે.

એણી વિગતનો આ સમજૂતીનો કરાર આપણે પક્ષકારોએ આપણી રાજીખુશીથી, અકડલ-હોંશીયારીમાં વાંચી-વંચાવી, સમજી-વિચારીને કોઈની કોઈપણ જાતની ધાક-ધમકી વગર, કોઈના દબાણના વશ થયા વગર કરેલ છે. તે આપણે પક્ષકારોને તથા આપણા વંશ, વાહી, વારસોને કબુલ, મંજૂર તેમજ બંધનકર્તા થાય સહી તથા રહેશે સહી.

અંગે મતુ તંગે શાખ



RT's Bel
.....

Mahesh
.....

NOTARY
CHAITALI C. PATEL
SURAT CITY (GUJ.)
REG. NO. 18308
EXPIRY DATE
09-02-2025

આ સમજૂતી કરાર લખાવી લેનાર તે પ્રથમ પક્ષના :-

અનુપ બ્રીજમોહન અગ્રવાલ
તે સોમ્યા પ્રોસેસસ પ્રાઇવેટ લીમીટેડ ડિરેક્ટર



.....

આ સમજૂતી કરાર લખી આપનારા તે બીજા પક્ષના :-

સુરજ બાઈ
તે મહુમ પ્રવિણકુમાર
ઉર્ફે કનારામ ઉમેદારામ સુધારના
આશ્રિત ધણીયાણી



(4)

only First Party Present
BEFORE ME



CHAITALI C. PATEL
NOTARY
SURAT CITY (GUJ.)
GOVT. OF INDIA

BOOK NO.: 7
SR.NO: 2002
DATE: 27 JAN 2022



सुरज बाई
Government of India



सुरज बाई
Suraj Bai
जन्म तिथि / DOB : 01/01/1998
महिषा / Female

आधार - आम आदमी का अधिकार



आधार
Government of India

1947
1800 300 1947

help@uidai.gov.in

www.uidai.gov.in

R-19 - BNL
Surya



भारत सरकार

प्रवीण कुमार
Pravin Kumar
जन्म तिथि/ DOB: 01/01/1993
पुरुष / MALE

आधार-आम आदमी का अधिकार



भारतीय प्रजासत्ताक
REPUBLIC OF INDIA

Aadhaar-Aam Admi ka Adhikar



अप्रति.

EMPLOYEES' PROVIDENT FUND ORGANIZATION
Employees' Provident Fund Scheme, 1952
Company Open Form in Death Cases

(Form 20 (Part 1) with Form 10B (Provisional) Form 3 & 4 (2011))

1. Name of the deceased member (in CAPITAL letters)
(a) Full name & Father's Name
(b) Address as per Employee's Name

2. Date of death (DD/MM/YYYY)

3. Marital status of deceased member
(a) Single
(b) Married
(c) Widowed
(d) Divorced

4. Name of the deceased member's spouse (in CAPITAL letters)
(a) Full name & Father's Name
(b) Address as per Employee's Name

5. Whether Scheme Certificate has been issued (marked 'Yes' or 'No')

6. If 'Yes', Number of Scheme Certificate

7. If 'Yes', Name of Scheme Certificate

8. Whether the deceased member was employed in the service of the Employer (marked 'Yes' or 'No')

9. Date of the last pay (DD/MM/YYYY)

10. Whether the member had died while in service (marked 'Yes' or 'No')

11. Name and address of the next of kin (NOK) as shown in Form 1, CLAIMANT'S DETAILS FOR PROVIDENT FUND, PENSION AND INSURANCE (2011)

Sl. No.	Name	Relationship to Deceased Member	Age	Sex	Address
1	Ranaram	Wife		Female	

12. Bank Account details for payment of PF & COLI

Account - I (marked - I)	Account - II (marked - II)	Account - III (marked - III)	Account - IV (marked - IV)
Name: Ranaram			

13. Bank Account details for PENSION

Account - I (marked - I)	Account - II (marked - II)	Account - III (marked - III)	Account - IV (marked - IV)
Name: Ranaram			

Declaratory statement of the next of kin (NOK) as shown in Form 1, CLAIMANT'S DETAILS FOR PROVIDENT FUND, PENSION AND INSURANCE (2011)

I hereby declare that the particulars are true to the best of my knowledge.

Signature of NOK: _____

Name: _____

Signature of Employer: _____
 Director / Signatory
 Employer's Office
 Date: _____

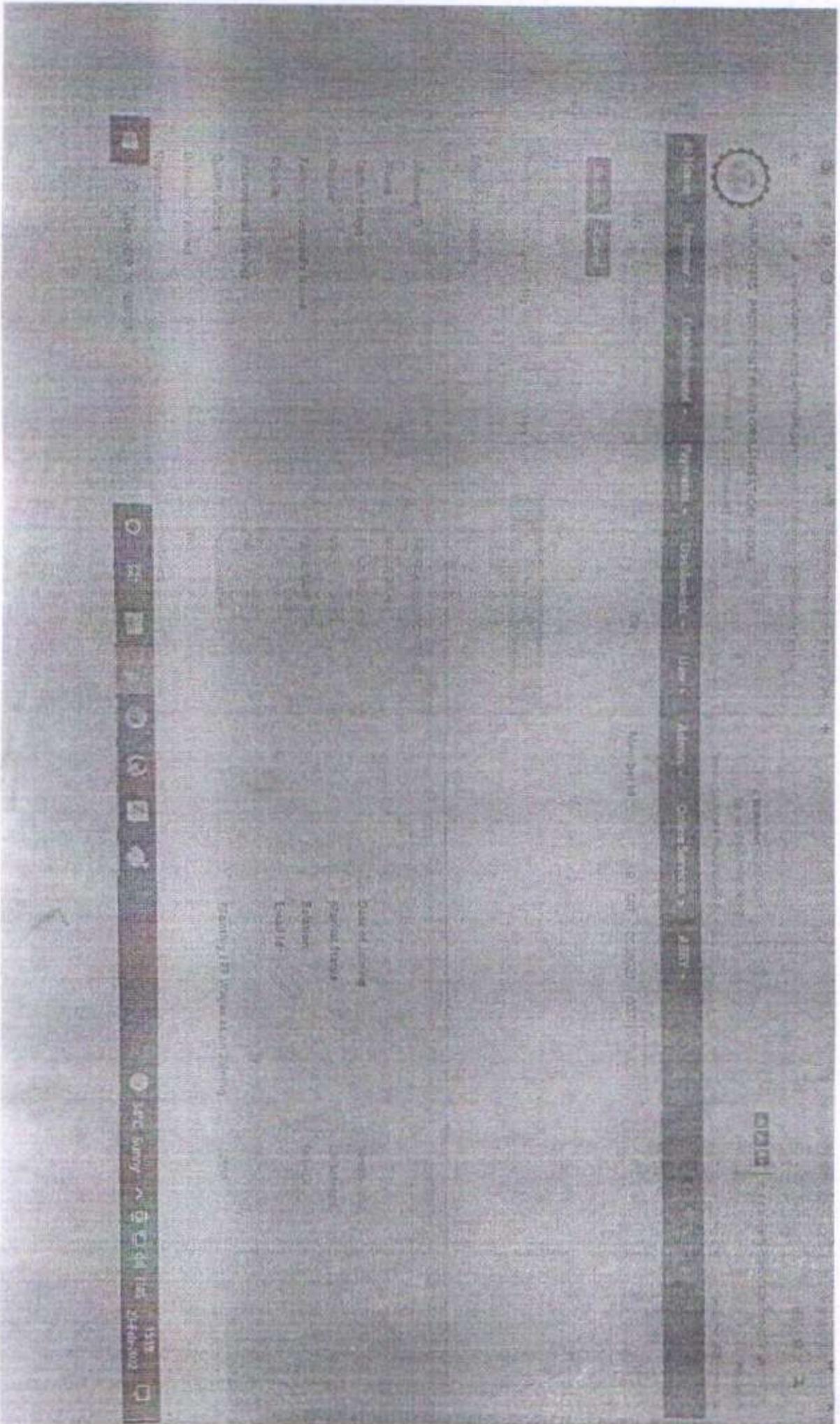
1. This form is to be filled up by the next of kin (NOK) as shown in Form 1, CLAIMANT'S DETAILS FOR PROVIDENT FUND, PENSION AND INSURANCE (2011).

2. This form is to be filled up by the next of kin (NOK) as shown in Form 1, CLAIMANT'S DETAILS FOR PROVIDENT FUND, PENSION AND INSURANCE (2011).

3. This form is to be filled up by the next of kin (NOK) as shown in Form 1, CLAIMANT'S DETAILS FOR PROVIDENT FUND, PENSION AND INSURANCE (2011).

4. This form is to be filled up by the next of kin (NOK) as shown in Form 1, CLAIMANT'S DETAILS FOR PROVIDENT FUND, PENSION AND INSURANCE (2011).

5. This form is to be filled up by the next of kin (NOK) as shown in Form 1, CLAIMANT'S DETAILS FOR PROVIDENT FUND, PENSION AND INSURANCE (2011).



CERTIFICATE

This is to certify that Shri Jagdish
Ranaram
 an employee of M/s Saamta Processors Pvt
Palana and member of the Employees' Provident Fund and PPF
 bearing Account No SPF RT 00 3103/00000 1/12/29 died on

He has left behind him the following persons being the members of his Family

S. No.	Name	Sex	Exact Age or Date of Birth	Marital Status	Relationship with deceased member

It is also certified that the above is the exhaustive list of the members of the family of the deceased and that none is left out.

For the purpose of the certificate "Family" means "Family" as defined in para (2)(g) of the Employees' Provident Fund Scheme, 1952.

Place:

Date:

Signature & Designation

OFFICE SEAL

THE EMPLOYEES' PROVIDENT FUND SCHEME, 1952
(Paragraph 1(b) & (c))
AND THE EMPLOYEES' PENSION SCHEME, 1995
(Paragraph 10(a))

Form - 5

Return of Employees' Qualifying for membership of employees' provident fund/employees' pension fund/employees' deposit linked insurance fund for the first time during
Month/Date-2012 (To be sent to the Commissioner with Form 2 (EPF & PF))

Name and Address of Employer / Institution
SAUNYAK PROCESSORS PVT. LTD.
PLOT NO. 123, SECTOR NO. 69, WARDHA, DIST. PULWAHA

Code No.: SRSRT3021
Group No.:

Sl. No.	Account No.	Name of the Employee (In Block Capitals)	Father's Name (or Husband's name in the case of married women)	Date of Birth	Sex	Date of joining the fund	Total period of previous service as on the date of joining the fund (Enclose service Certificate if applicable)	Remarks
1	11972	MOTILAL KUMAR KUMAR	SAYU KUMAR	20-06-83	M/F	04/10/22		

For: SAUNYAK PROCESSORS PVT. LTD.

EMPLOYEES' PROVIDENT FUND ORGANISATION

www.epfo.org.in

Composite Claim Form in Death Cases

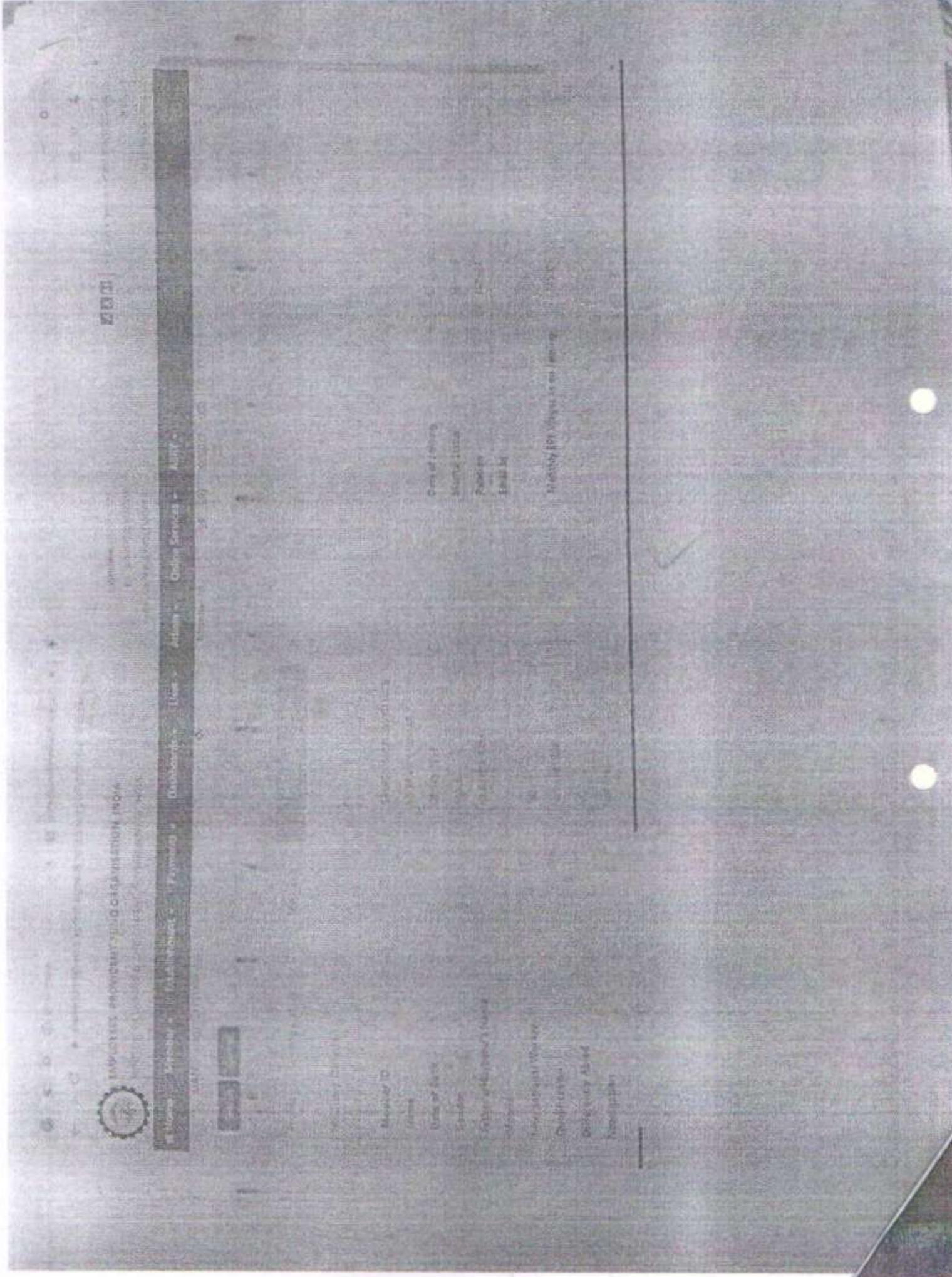
Form-20 (PF Payment)/Form-10-D (Pension)/ Form-5 IF (EDLI)

1	Tick whichever is/are applicable: (a) Member of EPF (b) Member of PF (c) Member of EDLI	(1) Member of EPF Provident Fund ()	(2) Member of PF Type of Pension Class:	(3) Member of EDLI Insurance (EDLI) ()																																								
2	Name of the deceased member (in CAPITAL letters)	PRAVIN KUMAR																																										
3	(a) Name of the deceased member's Father's Name (b) Name of the deceased member's Spouse's Name	UMMEDAKAM																																										
4	Marital status of deceased member	married																																										
5	(a) Member's Universal Account Number (UAN) (b) Member's PF Account Number (in case UAN not available) (c) Member's Date of Leaving service	16/78/11198/1 SRST00350210000011078 20/01/2022																																										
6	(a) Whether Scheme Certificate has been issued (Yes/No) (b) Yes, Number of Scheme Certificate (c) Scheme Certificate issuing office	-																																										
7	(a) Whether member was in service (Yes/No) (b) Yes, Period of Non-Contributory service (Year/Month/Day) - (To be filled by the employer) (c) Date of death of the member	-																																										
8	Whether the member had died while in service (Yes/No)	Yes																																										
9	Particulars of the claimant(s)/next of kin(s)/legal heir(s)/surviving family member on whose behalf the claim is submitted	20/01/2022																																										
10	Particulars of the claimant(s)/next of kin(s)/legal heir(s)/surviving family member on whose behalf the claim is submitted	<table border="1"> <thead> <tr> <th>S.N.</th> <th>Name</th> <th>Relationship with Deceased</th> <th>Age</th> <th>Gender</th> <th>Date of Birth</th> <th>Marital Status</th> <th>Relationship with Deceased</th> </tr> </thead> <tbody> <tr> <td>1</td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td>2</td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td>3</td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td>4</td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>			S.N.	Name	Relationship with Deceased	Age	Gender	Date of Birth	Marital Status	Relationship with Deceased	1								2								3								4							
S.N.	Name	Relationship with Deceased	Age	Gender	Date of Birth	Marital Status	Relationship with Deceased																																					
1																																												
2																																												
3																																												
4																																												
11	Bank Account details for payment of PF & EDLI	<table border="1"> <thead> <tr> <th>Bank Name</th> <th>Branch</th> <th>Account No.</th> <th>IFSC Code</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>			Bank Name	Branch	Account No.	IFSC Code																																				
Bank Name	Branch	Account No.	IFSC Code																																									
12	Bank Account details for Pension	<table border="1"> <thead> <tr> <th>Bank Name</th> <th>Branch</th> <th>Account No.</th> <th>IFSC Code</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>			Bank Name	Branch	Account No.	IFSC Code																																				
Bank Name	Branch	Account No.	IFSC Code																																									
13	Full Postal address of claimant																																											

Certified that the particulars are true to the best of my knowledge.
Claimant's signature

Employer's Signature
Designation & Seal of Employer

- Enclosures:
- (1) Original Death Certificate
 - (2) Self-attested copies of all the documents
 - (3) Self-attested copies of all the documents - Date of Birth certificate of claimant/claimant's spouse
 - (4) Self-attested copies of all the documents - Scheme Certificate of EPFO/EPF
 - (5) Self-attested copies of all the documents - Bank account details of bank account - copy of cancelled cheque or account pass of the bank of bank pass book.



CERTIFICATE

This is to certify that Shri Pravin Kumar
Ummerpalam
 an employee of M/s Saanga processors pvt
Palsana and member of the Employees' Provident Fund and F.P.F.
 bearing Account No SESFT0036280000011678 died on _____

He has left behind him the following persons being the members of his Family.

S. No.	Name	Sex	Exact Age or Date Of Birth	Marital Status	Relationship with deceased member

It is also certified that the above is the exhaustive list of the members of the family of the deceased and that none is left out

For the purpose of the certificate "Family" means "Family" as defined in para (2)(g) of the Employees' Provident Fund Scheme, 1952.

Place: _____

Date: _____

Signature & Designation _____

OFFICE SEAL

Form - 5

THE EMPLOYEES' PROVIDENT FUND SCHEME, 1952
(Section 10(2)(b) & 10(3))
AND THE EMPLOYEES' PENSION SCHEME, 1955
(Section 20(3))

Return of Employees' Qualifying for membership of employee's provident fund/employees' pension fund/employees' deposit linked investment fund for the first time during month/quarter 2002 (To be sent to the Commissioner with Form 5 (EP & PF))

Case No. BRISHT/58091
Group No.

SAUMYAA PROCESSORS PVT. LTD.
PLOT NO. 23, BLOCK NO. 204, N. 34, AMBLY, H. S. SARA

Sl. No.	Account No.	Name of the Employee (In both Copies)	Father's Name (or Husband's name in the case of married women)	Date of Birth	Sex	Date of Joining the Fund	Total period of previous service as on the date of joining the Fund (Exclude exchange certificate if applicable)	Remarks
1		MAHESH KUMAR SHARMA	SHRIMATI SUNITA	01-05-83	MALE	01-01-99		

For: SAUMYAA PROCESSORS PVT. LTD.

Form - 10

THE EMPLOYEES' PROVIDENT FUND SCHEME, 1952

[Paragraph (b) 2 (a) & (b)]

THE EMPLOYEES' PENSION SCHEME, 1955

[Paragraph 2(1)]

Return Of the members Leaving Service during the Month of
(To be sent to the Commissioner with Form 2 (EPF & PFS))

Code No. :- SR/SRY/28024
Group No. :

SAUMYAA PROCESSORS PVT. LTD.
PLOT NO 173, BLOCK NO. 194, Nr. SALASAR Dvg PALSANA

Name and Address of the Factory / Establishment

Sr. No.	Account No.	Name of the Employee (In block Capitals)	Father's Name (or Husband's name in the case of married women)	Date of Leaving service	Reasons for leaving Service	Remarks
1	11079	PRAVON KUMAR JIMMED RAY	JIMMED RAY			

For SAUMYAA PROCESSORS PVT. LTD.

* Please pay attention to the following instructions: (a) members according to para (b) of 1952 Scheme (b) Leaving India for permanent settlements abroad (c) retirement (d) PF & PFS disbursements (e) employment injury (f) death (g) withdrawal (h) resignation (i) taking up employment elsewhere (j) The rules and conditions of this Employees' Scheme shall be subject to the rules of the Act of 1952.

Controlled by the member mentioned at serial

28024/1952 (Part No. 1) of Employees' Group Pensional

under the Industrial Disputes Act, 1947

EMPLOYEES' PROVIDENT FUND ORGANISATION

Composite Claim Form in Death Cases

Form 20 (PF Payment)/Form 15-D (Pension)/Form 15-F (LDA)

1. Name of the deceased member (in CAPITAL letters)
 (a) Name of the member (in CAPITAL letters)
 (b) Name of the member (in CAPITAL letters)
 (c) Name of the member (in CAPITAL letters)
 (d) Name of the member (in CAPITAL letters)
 (e) Name of the member (in CAPITAL letters)
 (f) Name of the member (in CAPITAL letters)
 (g) Name of the member (in CAPITAL letters)
 (h) Name of the member (in CAPITAL letters)
 (i) Name of the member (in CAPITAL letters)
 (j) Name of the member (in CAPITAL letters)
 (k) Name of the member (in CAPITAL letters)
 (l) Name of the member (in CAPITAL letters)
 (m) Name of the member (in CAPITAL letters)
 (n) Name of the member (in CAPITAL letters)
 (o) Name of the member (in CAPITAL letters)
 (p) Name of the member (in CAPITAL letters)
 (q) Name of the member (in CAPITAL letters)
 (r) Name of the member (in CAPITAL letters)
 (s) Name of the member (in CAPITAL letters)
 (t) Name of the member (in CAPITAL letters)
 (u) Name of the member (in CAPITAL letters)
 (v) Name of the member (in CAPITAL letters)
 (w) Name of the member (in CAPITAL letters)
 (x) Name of the member (in CAPITAL letters)
 (y) Name of the member (in CAPITAL letters)
 (z) Name of the member (in CAPITAL letters)

PRAYEEN KUMAR
 BABA RAM
 Un married.
 10198111958
 SPKT 003800/0000011036
 20/01/2022
 Yes.

11. Particulars of the claimant(s) (member's legal heir/surviving family member) on whose behalf the claim is submitted

S.N.	Name	Relationship with Deceased Member	Age	Gender	Date of Birth	Marital Status	Relationship with Member
1	Ramanam	Wife		Female		Married	Wife

12. Bank Account details for payment of PF & LDA

Claimant - I	Claimant - II	Claimant - III	Claimant - IV
Ramanam			

13. Bank Account details for Pension

Claimant - I	Claimant - II	Claimant - III	Claimant - IV
Ramanam			

14. Declaration of Claimant

I, the undersigned, being the legal heir of the deceased member, hereby declare that the particulars furnished above are true and correct to the best of my knowledge and belief.

Signature of Claimant: _____

Signature of Employer: _____
 Designation & Seal of Employer

10/11/00

10/11/00

10/11/00



Item	Description	Quantity	Unit Price	Total Price
1
2
3
4
5
6
7
8
9
10
11
12
13
14
15
16
17
18
19
20
21
22
23
24
25
26
27
28
29
30
31
32
33
34
35
36
37
38
39
40
41
42
43
44
45
46
47
48
49
50
51
52
53
54
55
56
57
58
59
60
61
62
63
64
65
66
67
68
69
70
71
72
73
74
75
76
77
78
79
80
81
82
83
84
85
86
87
88
89
90
91
92
93
94
95
96
97
98
99
100



CERTIFICATE

This is to certify that Shri Praveen Kumar
Rangaram
 an employee of M/s Sanyal Properties Pvt Ltd
Palsavan and member of the Employees' Provident Fund and FPF
 bearing Account No SBSE 00282210000011976 died on _____

He has left behind him the following persons being the members of his Family.

S. No.	Name	Sex	Exact Age or Date Of Birth	Marital Status	Relationship with deceased member

It is also certified that the above is the exhaustive list of the members of the family of the deceased and that none is left out.

For the purpose of the certificate "Family" means 'Family' as defined in para (2)(g) of the Employees' Provident Fund Scheme, 1952.

Place :

Date :

Signature & Designation

OFFICE SEAL

Form - 5

THE EMPLOYEES' PROVIDENT FUND SCHEME, 1952
(Section 507(a))
AND THE EMPLOYEES' PENSION SCHEME, 1955
(Paragraph 20(a))

Officers of Employees' Provident Fund for members of Employees' Provident Fund Employees' Provident Fund for the first time during
Month/Year: 30/23 (To be sent to the Commissioner with Form 7 (EPF A 295))

Name and Address of the Employer: SAURVAA PROCESSORS PVT. LTD.
PLOT NO. 11 BLOCK NO. 4/1, N. SARAJAR DYP BALASAR

Code No.: SR/SRT/38021
Group No.:

Sr. No.	Account No.	Name of the Employee (Or Male's Capital)	Father's Name (or Husband's Name in the case of married women)	Date of birth	Sex	Date of joining the Fund	Total amount of Employee's service on the date of joining the Fund (For those schemes Certificate if applicable)	Remarks
1		INDRANIL KUMAR	RAMANATH	05-03-70	Male	08-03-72		

For: SAURVAA PROCESSORS PVT. LTD.

Form - 10

THE EMPLOYEES' PROVIDENT FUND SCHEME, 1952

(Form No. P/38) 2 (3), 6, 13

THE EMPLOYEES PENSION SCHEME, 1955

(Form No. P/39) 2 (3), 6, 13

Return of the members Leaving Service during the Month of (To be sent to the Commissioner with Form 2 (EPF & PF))

Name and Address of the Factory / Establishment

SAUMYAA PROCESSORS PVT. LTD.
PLOT NO. 12, BLOCK NO. 49A, M. BALAGAR Dya PALSANA

Code No.:- SR/SRT/38021
Group No. 1

Sl. No.	Account No.	Name of the Employee (In block Capitals)	Father's Name (or Husband's name in the case of married women)	Date of Leaving Service	Reason for leaving Service	Remarks
1	31078	BHANUJI CHAVHAN	BALASAHU			

* Please state whether the member is (a) retiring, (b) retiring on account of ill health, (c) retiring on account of death, (d) retiring on account of other reasons, (e) retiring on account of other reasons, (f) retiring on account of other reasons, (g) retiring on account of other reasons, (h) retiring on account of other reasons, (i) retiring on account of other reasons, (j) retiring on account of other reasons, (k) retiring on account of other reasons, (l) retiring on account of other reasons, (m) retiring on account of other reasons, (n) retiring on account of other reasons, (o) retiring on account of other reasons, (p) retiring on account of other reasons, (q) retiring on account of other reasons, (r) retiring on account of other reasons, (s) retiring on account of other reasons, (t) retiring on account of other reasons, (u) retiring on account of other reasons, (v) retiring on account of other reasons, (w) retiring on account of other reasons, (x) retiring on account of other reasons, (y) retiring on account of other reasons, (z) retiring on account of other reasons.

Submitted and the same is certified as correct and true by the undersigned on this 13th day of 1955 at PALSANA.

Signature of the member leaving service

Signature of the Employer

FOR SAUMYAA PROCESSORS PVT. LTD.

20:10

25%

Fyi trail email for wc claim intimation done to Insurance company.

We have given your number for contact person under wc policy.

Get [Outlook for iOS](#)

From: Surat Claims <aumclaims@aumbrokers.com>

Sent: Thursday, January 27, 2022 12:33

To: Dhavalkumar.Brahmbhatt@iffcotokio.co.in

Cc: Ravindar.Chiluka@iffcotokio.co.in;

Jitesh.Thakor@iffcotokio.co.in; Mehul Dodhiawala; Samir Patel; Nripat Sood; Rajesh Pillai

Subject: WC Claim Intimation Under Policy no: 43239653 ||

Claimant Name: JAGDISH RAMARAM KESHURAM , PRAVIN RAMARAM KESHURAM, PRAVIN (KANNARAM) UMENDARAM PUNARAM

Dear Sir,

We would like to Intimate the 3-death claim as per below details, kindly register and provide List of required documents.

WC Claim Intimation	
Policy No.	<u>43239653</u>
Policy Period	<u>23/08/2021 TO 22/08/2022</u>
Policy Holder Name	SAUMYAA PROCESSORS PRIVATE LIMITED
Patient Name -1	JAGDISH RAMARAM KESHURAM
Patient Name -2	PRAVIN RAMARAM KESHURAM
Patient Name -3	PRAVIN (KANNARAM) UMENDARAM PUNARAM
Cause of accident	DEATH
Date of accident	<u>20-01-2022</u>
Agent Name	AUM INSURANCE BROKERS PVT LTD
Insured E-mail	aumclaims@aumbrokers.com

Reply

Reply all

Forward

Delete

More